[Shri A. B. A. Khani Khan Choudhury]

The Finance

Ex-gratia payment to those who have been injured as well as for such of those who died, has been arranged as per my instructions.

It is very unfortunate that the accidents at unmanned level crossings sometimes do occur. While I have taken steps to get the comparatively busier among these manned, it is not possible, as the Hon'ble Members will appreciate, to completely man all the level crossing as he number is very large i.e. above 22,000 approximately. We have also sought the help of the State Governments lor stricter enforcement of Motor Vehicle Rules at all levels. I have myself written to the Chief Ministers to help the Railways out in this matter and to bring home to the road users the danger of darting acrois the unmanned level crossings at the last moment in the face of the approaching trains.

[Mr. Deputy Chairman in the Chair]

SHRI SURESH KALMADI (Maharashtra): Are you planning to resign?

SHRI JASWANT SINGH (Rajasthan): T am sorry that such an incident has taken place and I share the Minister's sense of grief at the loss of lives, but as I understand, the Minister has said that there are 22,000 unmanned railway crossings which cannot be manned. Sir, Surendranagar-Wankaner section is a fairly populated section. I am unable to understand how without even an enquiry the hon. Minister has gone and pm all the blame on the matador driver, if the train driver had nothing to do it. This Surendranagar-Wankaner section is a populated section. Was it a far road or a kucha road on which the van was being driven? Before the Minister had arrived at such a conclusion it would have been far preferable if along with expressing the grief he would have said that he is going to institute an inquiry which will go into the whole incident.

SHRI A. B. A. GHANI KHAN CHOUDHURY: I have given this suo*motu* statement for the simple reason

that "formality demands that I should inform the House of the accident as quickly as possible. In order to comply with that formality I have given the statement Safety Commissioner and all those people are there. They will make an enquiry and I will inform the House about all that. What I have said, I have said it *prima facie*. It is just to comply with the provision of the formality that I have made this *suo motu* statement.

SHRI NIRMAL CHATTERJEE (West Bengal): Yesterday there was a derailment on the Eastern Railway section of Kalka Mail and several people were injured. What has happened to that?

MR. DEPUTY CHAIRMAN: There was no accident

SHRI A. B. A. GHANI KHAN CHOUDHURY: As far as the formality is concerned, we are only to make the statement when there is a death toll and that also when it exceeds 10. I am not sure whether for an unmanned gate I have to make a statement, but I have taken extra precaution because the Members may take offence to it. That is why I have made the *suo motu* statement.

MR. DEPUTY CHAIRMAN: Now we continue with the discussion.

THE FINANCE BILL 1984—Contd.

SHRI JAGESH DESAI (Maharashtra): Mr. Deputy Chairman, Sir, I rise to support the Finance Bill moved by the hon. Finance Minister yesterday. Before I express my views, I would like to assure this House, through you, Sir, that I will uphold the dignity and high traditions of this House and through this forum I will try my best to serve the common man and poor man of this country.

Sir, today is the birth day of Shri Krishna Menon. It reminds me what he used to say. He used to say that our country is not poor, our country is a rich country of poor people. We have to wipe out the tears of the poor people of (his country and for that purpose we

Stave to see that all the resources which are available are tapped properly. Wherewe can generate resources, our Finance Minister should try to make efforts in that direction.

Sir, the present Income-lax Act was led in the year 1961. It requires total overhauling. There are many loopholes in the Act. Income is divided to avoid taxes. The Wanchoo Committee had examined this aspect. The Committee had pointed out that it would not be proper to take a family unit as one assessment unit for the purpose of taxation. It came to the conclusion that section 64 will take care of all the misuses and it can bring to the exchequer the resources and all the loopholes can be plugged. I would like to point out to the hon. Finance Minister that section 64 only deals with the assets which are directly or indirectly transferred by the husband to the wife or by the father to the minor children. But suppose I gift to my brother's wife and my brother gives a gift to my wife, both of them— i.e. my wife and my brother's wife— become partners in these assets and that will not attract the tax. Do you want that? Do you want all the loopholes in the Act to be plugged or not. The family unit must be taken as such for taxation. Husband, wife, minor children should be taxed as one entity. Our Finance Minister and then our Prime Minister, Shrimati Indira Gandhi, also had stated that family should be taxed as one unit. Regarding this I would like to point out that the Wanchoo Committee's report was not unanimous. It was three versus two. It was not a unanimous report. And I would like the Finance Minister again to go into it whether the family should be taxed as one unit or not. The income of the husband, wife and minor children should be clubbed together and then you can give some kind of deduction. For each member, Rs. 5000 can be given as deduction, but if the income of the minor or the wife is less than Rs. 5000, whichever amount is less, that should be given as deduction. If that is done, I am sure we shall be able to plug so many loopholes and the division of income which is done by this method can be curbed.

Regarding HUF, you have treated it as a separate entity. From one HUF, we are making five to ten HUFs and the tax rate has been reduced. That is why it is necessary that HUF should be taxed at the highest rate as you have done rightly for the trusts. I am very happy that you have come out with this provision and now the private trusts have been taxed at the maximum rate. Similarly, you should think over it how we can tax the HUFs at the maximum rate. Or alternatively the share of the coparcener in the HUFs income should be included in the personal income of that person. If that is done, the mischief being played in the HUF can be reduced. If the share of coparcener is added to the personal income, then whatever loopholes are there in the Act we shall be able to remove them.

Thirdly, in regard to CDS, when the exemption limit was Rs. 8000, CDS was applicable over the income of Rs. 15000 only. Now when the exemption limit is Rs. 15000, even then the CDS is exempted only upto Rs. 15000. I request the hon. Finance Minister that the limit for CDS should be raised from Rs. 15000 to Rs. 25000 so that the middle class people and middle class employees will be able to get some kind of relief. Secondly, I want the CDS to be divided in two parts. At present, CDS is payable after two years at the rate of one-fifth of the deposit every year. I would like the Minister to ponder over this. This scheme should remain. But at the same time a new scheme may be introduced which will be 6 years CDS. K can be withdrawn only after 6 years and it should be treated at par with the Public Provident Fund and the National Savings Scheme which you have introduced for this purpose. You should give tax rebate in the same manner which you are giving for Public Provident Fund and the 6th and 7th National Saving Scheme Series. I would call you the Minister for Savings. Last vear you announced two schemes—Six Series and Seven Series of National Saving. Certificates with 12 per cent interest. They have "met with tremendous success. When I had gone to the post office, I was told

[Shri Jagesh Desai]

that the certificates were not available. There was so much of demand. I am happy about that scheme. Similarly, Sir, I would request you to have another scheme for the CDS so that those who have to give compulsorily will get some kind of a benefit. Next year, that is, 1985, the Public Provident Fund Accounts will mature and many accounts will naturally be withdrawn. My request is, just as you have given 12 per cent interest of the 6th and 7th National Savings Certificates, you should give 10 per cent interest on the Public Provident fund accounts so that the amounts are not withdrawn, and they are kept there so that this money can be used for development purposes.

The Finance

Regarding salaried employees, you have fixed Rs. 6,000 as standard deduction or 25 per cent of the salary. This is the only class who cannot hide their income. So, 1 would request you to ponder over this and raise it from Rs. 6,000 to Rs. 10,000 or from 25 per cent of the salary to 35 per cent of the salary. These are my suggestions. (*Time-bell rings*)... I will take only five minutes more, Sir.

MR. DEPUTY CHAIRMAN: There are many persons wanting to speak.

SHRI JAGESH DESAI: Just this one point, Sir. This is about provision of amenities to the slums on Central Government land in Bombay. I would request the hon. Finance Minister, through you, that schemes for the provision of amenities to the slums on Central Government land in Bombav—whether the land belongs to Civil Aviation, Defence, Railways or whatever it may be-should be implemented. The 20-point programme is there and Rs. 15 crores are kept for the improvement of slums. The dwellers of these slums are labourers who produce the' goods and when the goods are sold income is generated. And in Bombay you do not have to spend anything on agriculture or irrigation. So, I request that amenities be provided to slums on Central Government land in Bombay.

With these words, Sir, I support the Bill.

SHRI GHULAM RASOOL **MATTO** (Jammu and Kashmir): Mr. Deputy Chairman, Sir, when I rise to speak on the Finance Bill I begin to ponder and ask whether what I do is an exercise myself in futility or not. I say this because there are two aspects which are to be taken into consideration while the budget speech or the budget proposals are scrutinised by the Members of Parliament. When the Finance Bill is introduced in the Lok Sabha, then we get an occasion to have a budget debate. On that occasion, whatever suggestions are put forth by the Members are taken note of. But it takes some time for Members of Parliament, as others, to understand the implications of the budget proposals. when that time comes it takes a month or one and a half months and suddenly we are faced with a fail accompli. The Finance Bill is passed by the Lok Sabha and then is brought to the Rajya Sabha and we are asked to return it. Now I feel that if there are certain suggestions put forward, apart from the rhetoric or verbosity that any Member may resort to, there are some real suggestions that put forth to the Finance Minister and brought forward before him in this House, what is the remedy, how is it done, how will it be done now that the Finance Bill is passed by the Lok Sabha? It is therefore suggested to the hon. Finance Minister—I have suggested it last year also-' that while consideration of the Finance Bill is taken up—it is a money Bill and the Lok Sabha is the supreme authority on it—the intention of the discussion in the Rajya Sabha is to get as many suggestions as possible for consideration of the Finance Minister so that they are included in the final Finance Bill and, so, this opportunity to the Rajya Sabha should be given before this Of course, it has to come, it may be a formality, but the question of discussion should precede the passing of the Bill. This is my one suggestion.

Having said this, what is the remedy available to us? Take my own case, for

instance. I have the experience of trade for 14 years. I was also President of the Kashmir Chamber of Commerce for six years. So, I have an eye on the marketsmall, large or whatever it is. So, when I take note of the whole situation. I have only one way and that is to write to the Finance Minister. This is my suggestion that may be taken into consideration. Yet, I regret, I do not know, although I sent letters by registered post, whether they reached the Finance Minister or not. I have not got any acknowledgment of them so that I can at least say that something, has been done in regard to the suggestions offered by the Members. said this, what I have to say is either for the waste-paper basket or for posterity or for the record because nothing will be done to change the situation. In any case, as a Member of Parliament I have to make certain observations with regard to the Finance Bill. I will restrict myself to a few observations with regard to the Finance Bill.

Sir, the Finance Minister, in his Budget speech, has stated, and I quote:

I also propose to provide substantial relief to the textile industry with a view to making cloth cheaper. Hon'ble Members may recall that in the 1982 and 1983 Budgets, excise duty was reduced to encourage the production of blends with the desirable proportions of polyester. Such fabrics are becoming increasingly popular with the people. As a further measure of relief in this area and with the overall objective of making such fabrics available at lower prices, I propose to reduce the total excise duty on polyester-cotton blended yarn...

In my Budget speech, I had given my initial reaction to this proposal. I had stated that in the case of the blended fabrics, it is not only the polyester-cotton but polyester viscose yarn and filament yarn blends which are used by the general public and which along are needed by the poor. I am glad that the Finance Minister took note of this thing and in the amended form, in the Finance Bill that he introduced in the Lok Sabha he has also included in this category those fabrics which has

polyserter-cotton yarn and filament yarn blend. But I may tall him again that 98 per cent of the production of the cheap fabrics is in polyester viscose and filament yarn blends, and that no useful purpose will be served by having only polyester cotton and filament yarn. I submit to him that he may reconsider that the ambit of this should also be taken into account with regard to the polyester viscose blends as well.

Sir, I do not mind if the Finance Minister yesterday said that he wanted to keep those fabrics which are above Rs. 25 per metre outside the excise-duty relief. I agree with him. On the contrary I would suggest to him that he should reduce this from Rs. 25 to Rs. 20. But he should include this polyester viscose which is 98 per cent production of the country in the category of reliefs. If this is not done, then, in my opinion, a large scale evasion of tax in processing houses will take place, which will go against the very purpose for which the Finance Minister came with the relief.

This is all the more important, Sir, if we look at the health of the textile industry. In 1951 the mills accounted for more than three-fourth of the textile production in the country. In 1983 they accounted for less than one-third. In fact, the mills produced less cloth in 1983 than what they did in 1951. This is the state of the health of the textile industry. I agree that there are powerlooms in the decentralised sector, which have taken care of this. And this relief on polyester viscose can be made use of by, the small scale sector when this is the criteria

Sir, the second point that I have to make to the hon. Minister is, Mr. Morarka who is no longer our Member, stated that the Finance Minister had not made any provision for mopping up the black money. This fa a , fact. Economists say that the generation of the black money may be taken to be approximately Rs. 16,500 crores per year. That is 10 per oent of the gross domestic product of Rs. 1,65,000 crores. This would be more than the total tax reveaue of the Centra which ag-

[Shri Gulam Rasool Matto] gregates Rs. 15,700 crores for 1983-84. So, something has to be done to mop up this black money.

In this connection, 1 had suggested to the Finance Minister some eye-catching schemes like,an Eternal Monthly Income Scheme for depositors who deposit Rs. 13,000 and get Rs. 100 per month from the very next month till eternity. Their heirs and successors would also get it. Similarly, any person who de-4 PM posits Rs. 1,30,000 would get Rs. 1,000 every month from the very next month and if any person opts . to avail this concession after 7 years he will get even 65 per cent more. As against Rs. 130 he would get Rs. 218. This needs to be considered. I would request the Hon'ble Finance Minister that this may kindly be taken into consideration because I feel that if this scheme is introduced many people who have got ready money at present will take advantage of the scheme. The source of income for making deposits under this scheme will not be disclosed by the people. But the income from this will be taxable. In my opinion, in the very first year the Government will get about Rs. 500 to 600 crores in deposits.

Sir, the third point that I want to mention is with regard to compulsory audit. Sir, I had some doubts about it. The type of persons that would come under the ambit of the provisions of this Act. The Finance Minister later in my informal chat clarified that registered firms also would come under this category. Now, in the amended form of the Finance Bill this has been raised from Rs. 20 lakhs to Rs. 40 lakhs. This, to my mind, will not solve the problem. I would have desired that the Finance Minister should have fully considered the pros and cons of this scheme. I will give you one example. In the entire State of Jammu and Kashmir there are only 10 Auditors. Now, those who come under the orbit of this scheme are spread throughout the State— villages, talugs, moffusils and cities. Only 10 people cannot cater to the needs of the entire State. I think this compulsory audit will create a lot of difficulties. I had also suggested this in my letter to the Hon'ble

Finance Minister that instead of this, we should introduce an incentive scheme for three years. Under that any firm or any person who comes out with audited accounts before the Income-tax Officer will get 10 per cent rebate on the firm taxes that he will have to pay. This would be an incentive for others also. The three years time would be given to others to prepare themselves for compulsory audit. I would still request the Hon'ble Finance Minister that as it will create lot of difficulties he should withdraw this measure of compulsory audit.

Now, Sir, I want to say something about agriculture I was going through the Constitution of India. Under this, the agricultural tax is in the State list (Seventh Schedule). But when it comes to planning of finances for the entire country, the Finance Minister has not only to take care of the Centre but also of the States. Now, the time has come when agricultural sector must also contribute to the financial resources of the country. There are marginal farmers, and small farmers who should be exempted from agricultural tax. But large farmers and horticulturists should also come under the orbit of the agricultural tax. I request the Hon' ble Finance Minister if it is possible for him to bring this in the concurrent list or do something that States may be permitted to impose some agricultural tax to augment their resources.

Now, Sir, my fourth point is with regard to the Indian wool produced by small and marginal farmers which also pertains to the agriculture sector. Although prices of agricultural commodities have gone up during the last eight years the prices of raw wool have come down. The producer is getting the same money what he was getting eight years back. I would suggest to the Hon'ble Finance Minister that the excise duty on wool tops should be abolished immediately and this should be passed on to the import duty on wool imported from Australia and New Zealand. In other words, at present if we have got 50 per cent duty on import of wool, we may raise it to 65 per cent, but do away with the excise duty on wool-tops. This will achieve two purposes: one, it will prevent evasion of tax at the

wool-top stage and two, it will give an impotus to the local wool breedars who will get more price for their products which they are not able to get now...

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI GHULAM RASOOL MATTO: 1 will finish. My last point is that the hon. Finance Minister has said that he has formed a committee under Mr. L. K. Jha. Yesterday he gave certain names. I request him that two Members from both Houses of Parliament may also be associated with that committee as non-official members who are being coopted to the I.. K. Jha Committee.

These are the suggestions which I wanted to make on the Finance. Bill, and I hope the hon. Finance Minister will take care of my point number one.

थी राम चन्द्र विकल (उत्तर प्रदेश) : उत्तमापति महोदय, मैं ग्रापका ग्रामारी हं कि इस वित्त विधेयक पर मुझे अपने विचार व्यक्त करने के लिए समय दिया। जहां तक इस विधेयक का सवाल है मान-नीय सभी सदस्यों ने चाहे पक्ष में हों या विपक्ष में हों इस विधेयक की प्रशंसा की है कि इस विधेयक के द्वारा टैक्सों में कुछ कमी की है और साथ ही हमारे देश की योजनाओं के विकास के लिये जो मांग को गई है वह उचित ही उन्होंने <u>उहराया । इसके साथ-साथ मैं ग्रापके</u> द्वारा एक ग्रीर निवेदन करना चाहंगा ग्रीर मेरे सुझाव भी हैं। यह देश कृषि प्रधान देश है। हमारे देश की बहत बड़ी याबादी गांवों में वसती है और उसमें ग्रधिकांश किसानों की ग्रावादी है। जहां तक किसानों का सवाल है इस देश में, मैं किसान के बारे में इतना जरूर कहंगा कि किसान को लोग अन्नदाता कहा करते हैं ! में किसान की कुछ और भी कहा करता है। किसान केवल अन्तदाता ही नही है, देश में किसान बस्तदाता भी है। गड़, चीनी, जक्कर दाता भी है। मक्खन, मलाई,

घी, दुध दाता भी है। किसान सब्जी, फल ग्रीर मसाला दाता भी है। सर्वदाता कहं तो कोई ग्रतिशयोक्ति न होगी। किसान सब कुछ देने वाला है। ग्रगर हम शास्त्रों की बात मानें तो ग्रह ही प्राण है। तब मैं किसान को प्राणदाता भी कहता हं। जब इतनी बातें किसान के ग्रंदर हैं तो किसान के ग्रन्न को खा कर ही चाहे वह शहर में रहता हो, गांव में रहता हो, चाहे सरकारी कर्म-चारी हो, चाहे व्यापारी हो, इन सब की किसान के ग्रन्न को खाकर ग्रांख खलती है। मैं सभी लोगों से चाहे विपक्ष में हो या पक्ष में हों सरकार में हों, चाहै कहीं भी हों, सब को किसानों की समस्यात्रों को ब्रांखे खोलकर देखना चाहिये। किसान की समस्या राष्ट्रीय समस्या है। उनका संबंध राष्ट्र से है, समुचे राष्ट्र से है। किसान की खेती के बगैर इस देश में श्रीद्योगिकी-करण नहीं हो सकता । उद्योगों की, विना खेती के, तरक्की नहीं हो सकती। तब देश के समुचे विकास के लिये किसानों की कठिनाइयां और किसानों की समस्याएं बहत गम्भीरतापूर्वक सोची जानी चाहियं।

ग्रभी ग्राज के ग्राखवार में मैंने पढ़ा है कि गन्ने का मृत्य क्या है। कै० के० विरला साहब ग्रभी किसानों की बात कह रहे थे। मैं उनको जरूर कहंगा कि उन्होंने एक किसान की बात लेकिन फॅक्टरियों पर 112.32 करोड हपया किसानों का ग्राज भी गम्ने का बकाया है। ये चीजें ऐसी है जो किसानों को उठने नहीं देती। कोई भी व्यापारी ऐसा न होगा जो दिना पैसे दिये माल दे देगा । आजकल व्यापारी पहले पैसा लेता है फिर माल देता है। किसानों का उद्यार इतनी देर तक रहना यह देश के हित में नहीं है। किसानों के हित में तो बिल्कुल भी नहीं है। मैं किसानों के बारे में ग्रीर भी बातें कहना

[श्री राम चन्द्र विकल]

The Finance

चाहंगा। किसान जो स्रन्न पैदा करता है वह एटम बम से भी बड़ी ताकत रखता है। हिरोशिमा और नागासाकी में दूसरे महायद के वक्त जब दम गिरे तो उस समय 35 लाख ब्रादिमयों की जान गई। अकैले बंगाल में जिसमें बंगलादेश भी शरीक था, दूसरे महायुद्ध में श्रंग्रेजी राज में , 35 लाख ग्रादिमियों के प्राण बिना ग्रन्न के चले गये। लिहाजा किसान जो ग्रन्न पैदा करता है देश के उपयोग के लिए, उस किसान की समस्याएं भी बहत गहरी हैं। उसको ग्रच्छी तरह समझा जाना चाहिए। मैं चाहता हं कि कानुन ग्रीर कायदे किसानों के हक में बनाये जाने चाहिए। किसान जहां देश के लिए ग्रन्न पैदा करते हैं वहां वे दैवी विपदाओं के भी शिकार होते हैं। चाहे ग्रोले हों, ग्रांत वर्षा हो, बाढ़ हो, इन दवी विपदाग्रों में किसानों को बहुत नुकसान पहुंचता है। उनकी फसल नष्ट हो जाती है: उसके मवेशी मारे जाते हैं ग्रौर उसके मकान बाढ में वह जाते हैं और ऐसी स्थित कोई वजह नहीं है कि किसानों की फसल ग्रौर मवेशियों का बीमा न किया जाय। श्रभी तक यह योजना लाग नहीं की गई है। इसलिए मैं वित्त मंत्री जी से निवंदन करूंगा कि किसानों को फसल और मवे-शियों के लिए बीमे की व्यवस्था की जानी चाहिए। हमारे देश में ग्राधिक से ग्रधिक किसानों को ही दैवी विपदाग्रों का शिकार होना पड़ता है । दैवो विपदाश्रों के वक्त किसानों को कुछ भ्राधिक मदद मिल जाय तो वह देश के हित में होगा ।

मैं यह भी कहना चाहता है कि किसान खाली देश के लिए ही उपयोगी नहीं है बल्कि वह एक बहुत बड़ा समाजवादी भी कहा जा सकता है। मैं किसान से बढ़कर किसी दूसरे को बड़ा समाजवादी नहीं मानता हं। किसान सबसे बड़ा समाज-बादी है। वह प्राणी माव की सेवा करता

है। पशु ग्रौर पक्षी भी किसान के खेत का ग्रन्न खाकर ग्रपना जीवनयापन करते हैं। इसलिए किसान से बढकर समाजवादी कोई नहीं है। इसलिए मैं चाहता हं कि इस दृष्टि से भी किसानों की तरफ व्यान दिया जाना चाहिए। किसान केवल उत्पादक ही नहीं है. वह टैक्स भी सबसे ज्यादा देता है। उस पर अनेक तरह के टैक्स लगाये जाते हैं। डायरेक्ट ग्रौर इनडायरेक्ट दोनों प्रकार के टैक्स उसको देने पडते हैं। चाहै लगान की शक्ल में हो, चाहे बिजली की शक्ल में हो या किसी और शक्ल में हों, किसानों को डायरेक्ट ग्रीर इनडायरेक्ट. दोनों प्रकार के टैक्स देने पड़ते हैं। यह बात भूलाई नहीं जानी चाहिए कि किसान सिर्फ उत्पादक हो नहीं है, वह उपभोक्ता है । लिहाजा हमारी सरकार को ग्रीर हमारे वित्त मंत्री जी को ऐसे कानून बनाने चाहिए जिनसे किसान जो वीजें बाजार से खरीदता है ग्रीर जो वीजें वह पैदा करता है उनके मृत्यों में सामंजस्य हो। किसान की फसल का उसको जो मल्य मिले उसी हिसाब से उसको जो बिजली मिलती है, वह जो आधि खरीदता है, स्टेशनरी और कपड़ा खरीदता है उन चीजों में भी सामंजस्य होना चाहिए, यह मेरा सरकार से निवेदन है।

मैं थोड़ा एक दो चीजें ग्रीर कहना चाहता हं। सरकारा कर्मचारियों में किसानी के नजरिये की कमी पाई जाती है। चाहे बैंकों से ऋण लेने की बात हो, तकाबी की बात हो, किसानों के साथ जो सहा-नभति दिखाई जानो चाहिए वह देखते को नहीं मिलती है। उसकी सहायता मिलने में धनेक कठिनाई झाती है। मैं चाहता हं कि इस तरफ भी ध्यान दिया जाना चाहिए और इसमें सुधार लाया जाना चाहिए। इन बातों के साथ-साथ यहां पर कुछ और बातें भी उठाई गई हैं। कल यहां पर मद्रास से ग्राई तमिलनाडु की समस्या

बोल रहो थीं। उन्होंने कहा कि गंगा और कावे**री** के जल को मिलाया जाय। वे अभो नई समस्या हैं। यह कोई नया सुझाव नहीं है। मैं उनके सुझाव को गलत नहीं कहता हं। जब यहां पर था के ० एल ० राव सिचाई मंत्री थे आर आप जानते हैं कि वे चीफ इंजोनियर भी रहे चुके थे, उन्होंने जब लोक सभी में यह बात कही तो उनसे मैंने कहा था कि राव साहब, यह व्यावहारिक दृष्टिकोण नहीं है। गंगा में बरसात के ग्रलाबा पानो रहता हो कब है ? इसके बाद अगर वह पाना गंगा से कावेरों तक जाएगा तो कितने हो पहाड़ों ग्रार चट्टानों को पार कर जाएगो(ध्ववधान)। मैंने कहा है कि बरसात के दिनों में ही गंगा में पानी रहता है। अन्य भोसम में पानो बहुत कम हो जाता है। ग्रगर बरसात के गंगा के पानो को कावेरो तक ले जाना हो तो बरसात में तो वहां पर भी थोड़ा बहुत पानो हो है। इस योजना पर होता बहुत ज्यादा खर्चाहोगा। हमारे श्राधुनिक वैज्ञानिक तो समुद्र के पाना को भाशुद्ध करके मद्रास शहर को पाना उपलब्ध करा सकते हैं। इतने खर्च में तो वह योजना भी वन ज एगो। इउनिए ऐसी योजनाम्नी के हक में मैं नहीं है।

The Finance

एक बात मैं यह भी कहना चाहता हं कि जो हमारे बांध सिचाई के लिए बनाये जाते हैं, जितने भी बांध मैदानी हिस्सी में बनते हैं उनमें सिलटिंग ज्यादा से ज्यादा होता है। लेकिन जो बांध पहाड़ी के बीच में बनाये जाते हैं या पथरोला जमीन पर बनाये जाते हैं वहां पर सिलॉटिंग कम होतो है। मैंने भाखड़ा डेम को देखा है बार रिहन्ड डेम को भी देखा है। भाखडा डेम ऐसी जमीन पर बनाया गया है जो ज्यादा सक्त नहीं है, लेकिन रिहन्द डेम दो पहाड़ों के बीच में बनाया गया है। उसलिए वहां पर सिलटिंग कम होती है।

हमारी योजनाएं कुछ विचार कर के बनाई जाएं। यह सिचाई के सम्बन्ध में मझे थोड़ा सा कहना था।

मैं इस मौके पर देश की ला एंड ग्रार्डर को स्थिति ५र विशेष रूप से पंजाब की स्थिति पर भी कुछ कह देना चाहंगा। पंजाब में जो दुखद घटनाएं हो रही है सारे देश को उन से बहत दुखी होना चाहिए। पंजाब की समस्या राष्ट्रीय समस्या है। मुझे दुख के साथ कहना पड़ता है, माज जो समाचार प्रबॉ में श्री घटल बिहारी बाजपैयी जा और चाधरो चरण सिंह जो के बयान निकले है मैं उन्हें दुर्भाग्यपूर्ण कहंगा। उन्होंने पंजाब को लेकर जो हमारे राष्ट्रीय समस्या है जो कुछ कहा है उनको इस राजन तिक सवाल नहीं बनाना चाहिये। पंजाब को लेकर के आज तक उन्होंने एक राजन तिन प्रश्न बनाया है खास कर उन्होंने प्रधानमन्त्री जो को तरफ इशारा किया है कि वह जानबुझकर के इन लोगों को बढ़ावा दे रही है यह मैं समझता हं कोई ऐसा बात नहीं है जिसको राष्ट्राय हित में कहा जाए या राष्ट्रंय नैताओं के विचार वहे जाएं, मैं ऐसा वहने को तैयार हं। मैं बहुत दुख के साथ कहता हूं। मझ को बाहर जाने के बहुत कम माक मिले है। मैं कई देशों में गया हूं। मैंने देखा है कि जो हमारे भारतीय लोग वहां रहते हैं उनमें राष्ट्रियता का कहीं ऊंचा दर्जा है। मैं ग्रस्ट्रेलिया गया, जापान गया, मारीणस गया, सिंगापुर गया हं वहां पर सभी भारतीय लोग हम से मिलने के लिए आते थे बिना किसो भाषा के लिहाज के, विना किसी मजहव के लिहाज के । साथ हो वे मिलने के लिए नहीं ग्राए बल्कि उन्होंने यह दुख जाहिर किया इन दिनों में देश में जो वातें समाचार पत्नों में देखते थे, सुनते थे, इनको देखकर वे कहते थे कि वह बहुत खराब बातें है इनसे

[श्री राम चन्द्र विकल]

The Finance

हमारा मस्तिष्क नोचे होता है ग्रीर हमें यहां पर दूसरे देशों के लोग अपमानित करते है। यह बाहर रहने वाले लोगों की भावनाएं भारत के प्रति ग्रपने देश के प्रति है। हमारे देश के लोग देश के उंचे, चोटी के लोग इस दिष्ट से छोटे दर्जे से सोचें तो मैं इतना ही कह सकता हं कि हम देश में रह कर भाषा, प्रान्त ग्रीर धर्म के इन सवालों से उपर उठें। देश की एकता आज बहुत जरूरी सवाल है। इस पर हम सब एक हैं और ऐसे सवालों को राजनीतिक सवाल न बनावें मैं एक बात ग्रोर कह देना चाहता हं। कल श्री हक्मदेव नारायण यादव. चौधरो चरण सिंह को किसान का नेता बता रहे थे या यह वीरेन्द्र वर्मा • जी भी जानते हैं ग्रीर उपसभापति महोदय म्राप भी जानते हैं जिस समय लगान को बढ़ाया गया, हम मुम्रत्तिल हो रहे थे, हम किसानों के ऊपर लगान बढ़ाने की मुखालफत कर रहे थे। हम यह कह रहे थे कि सवा छः एकड पर कोई लगान नहीं होना चाहिये। उस समय चौधरी चरण सिंह संविद में चीफ मिनिस्टर हो गये थे। उसके बाद हमारे देश की प्रधान मंत्री इन्दिरा जी बनी ग्रीर विपाठी जी मुख्य मन्त्री बने उनकी गवनंमेंट ग्राई ग्रौर 1971 में इन्दिरा जी ने सवा छह: एकड का लगान छोड दिया । क्या इन्दिरा जी किसानों की हमदर्द हैं या चौधरी चरण सिंह हैं ? लेकिन हुक्मदेव नारायण यादव जी को यह सारी कहानी मालम नहीं है। वे यहां नहीं हैं मैं एक बात कह दं कि किसानों के बारे में पंडित जवाहर लाल नेहरू से ज्यादा कभी किसी ने नहीं सोचा । उनकी अन्तिम इच्छा थी जिसे विल कहते हैं पंडित जवाहरलाल नेहरू ने उस में लिखा था कि मेरी भस्म किसानों के खेतों पर गिराई जाए। यह क्यों उन्होंने लिखा? क्योंकि वे जानते थे कि किसान

इस देश की ग्राधिक रीढ़ की हडडी हैं भीर इसको हम मजबूत करेंगे तो देश का भाषिक विकास होगा भीर भौद्योगिक विकास होगा । यह हमारे देश के भूत-पूर्व प्रधान मन्त्री जी जानते थे। उपसभा-पति महोदय, मैं ग्रापका बहुत ग्राभारी हूं कि ग्रापने मझे थोडे ग्रपने विचार व्यक्त करने का मौका दिया । बन्यवाद ।

श्री उपसमापति : श्रीमती सुधा जोशी ग्राप 10 मिनट में समाप्त कीजिये।

श्रीमती सुधा विजय जोशी (महाराष्ट्र) : माननीय उपसभापति महोदय, इस सदन में मुझे पहला भाषण प्रस्तुत करने का ग्रीर इस विल का समर्थन करने का मौका ग्रापने मझे दिया इसके लिए मैं ग्रापकी ग्रीर इस सदन की शुक्रगुजार हूं। मान्यवर वित्त मन्त्री ने जो बजट इस वर्ष का पेश किया है वह बजट उत्पादन बढ़ाने की क्षमता रखने वाला बजट है। मैं बार-बार सुनती ग्राई हं कि यह जो बजट है यह चनाव को सामने रखते हुए पेश किया हुआ बजट है, यह बोलने वासे जो लोग हैं इस वाक्य का ग्रगला वाक्य नहीं बोलना चाहते हैं और वह है कि यह चनाव को सामने रखते हुए पेश किया हम्रा बजट है इसलिए यह बजट बहत ही ग्रन्छा बजट है। यह जो बजट हैं यह इलैक्शन ग्रोरियेटेड वजट नहीं बल्कि प्रोडक्शन भ्रोरियेंटेड बजट है। इस में जो उत्पादकता बढ़ाने के लिए सुझाव हैं उनके खरिये से मूल्य वृद्धि पर जबरदस्त ग्रसर होगा । यह इन्फलेशन को रोकने वाला बजट है लेकिन इन्फ्लेशन के बारे में सरकार को वडा सतर्क रहना चाहिए। जो मौके का बेहिसाब फायदा उठाने वाले मतलबी लोग हैं, बेइमान उद्योगपित हैं ग्रीर उनकी काली करततों को बढ़ावा देने वाले जो लोग हैं भ्रगर उनके ऊपर कड़ी नजर नहीं रखी गयी, उनके ऊपर कार्यवाही

नहीं की गयी तो यह जो इन्फ्लेशन रोका जया है, कम किया गया है और आगे भी जिसके कम होने की आशा हम रखते हैं उस आशा का भंग हो जायेगा।

मान्यवर, इन्कम टैक्स एक्ट के क्लाज
11 में सेक्शन 44 एबी के ग्रंतर्गत ग्रंतभाव किया गया है जिससे कम्पलसरी
ग्राडिट्स ग्राफ एकाउंट्स किया जायेगा।
मैं इसका खास कर स्वागत करती हूं।
हुमारे देश में चार्टर्ड एकाउंटेंट्स की कमी
नहीं है। यह सच है कि ये जो चार्ट्ड एकाउंटेंट्स हैं ग्रौर जो बड़े-बड़े लोग हैं
वे ग्रपना धंधा जो है उसमें स्पर्धा न हो
इसलिए ग्राटिकिल्ड क्लर्क को बढ़ावा नहीं
देते हैं बल्कि उनको हैरान ही करते हैं।
इसके बावजूद भी बहुत चार्टर्ड एकाउंटेंट्स
हैं जो यह काम करते हैं।

मान्यवर ट्रस्ट ग्रीर संस्थाग्रों के बारे में जो सुझाव लाये गये हैं उनका भी मैं स्वागत करती हं। मान्यवर महाराष्ट्र में चैरिटी कमिश्नर ऐसे ट्रस्ट ग्रीर जो संस्थाएं है इनके धर्यव्यवहार ग्रीर कार्य की घालो-चना करते हैं। ऐसा कानून महाराष्ट्र में है। केन्द्र शासित प्रदेश दिल्ली में ऐसा कानून नहीं है ग्रीर इस लिए वस्बई के जो बड़े-बड़े उद्योगपति हैं वे ग्रपने टस्ट यहां दिल्ली का पता देकर रजिस्टर्ड कर-वाते हैं । हालांकि उनका पुरा कामकाज बम्बई से ही होता है। ऐसे करण्ट ट्रस्ट को हमारी नौकरशाही सहायता देती है। ऐसी भी संस्थाएं हैं जो घार्मिक संस्था के नाम पर उद्योग चलाती हैं। ये उद्योगपति सिर्फ टस्टों का ही निर्माण नहीं करते बल्कि बोगस पूरक युनिट्स का भी निर्माण करते हैं जो कि उनके अपने नौकर चलाते हैं जैसे कि दिल्ली के पास फरीदा-बाद में चल रहा है। मझे ग्राशा है कि बढ़े उद्योगों और विदेशों से प्रेरणा ली हुई संस्थाओं के जो बोगस ट्रस्ट और संशोधन

संस्थाएं हैं उन्हें सरकार ढूंढ़ निकाले गी ग्रीर उन पर कड़ी कर्यवाही करेगी।

मान्यवर, महिलाएं उद्योगकता के क्षेत्र में आ रही हैं। आगे बढ़ा रही हैं और कहीं-कहीं महिला सहाकारिता संस्थाएं बड़ा ग्रच्छा काम कर रही हैं। सरकार को इन संस्थायों को बढ़ावा देना चाहिए। मान्यवर, पिछले हफ्ते राज्य सभा में रखी गयी पब्लिक धकाउंट्स कमेटी की रिपोर्ट में देख रखी थी। यह सब ग्राडिट रिपोटर्स पर ब्राधारित रिपोर्ट है। मैं खासकर रेवेन्य ग्राडिट के बारे में कहना चाहती है। इन रिपोर्टस से दिखाई देता है कि टैक्स श्राफिसर जो अगर दक्ष और प्रमाणिक रहेंगे, ईमानदार रहेंगे तो यह जो रेवेन्य है यह बड़ी माला में बढ़ाया जा सकता है। में सिर्फ ग्रायकर के बारे में नहीं बोलती बल्कि एक्साइज और कस्टम के बारे में भी बोलती हं। ग्रभी-ग्रभी पब्लिक ग्रका-उंटस कमेटी की जो रिपोर्ट बाई है उसमें दिखाया है कि कस्टम्स की ढिलाई के कारण सोने के जो गहने हैं उसके रूप में सोना ग्रायात करने की प्रवृत्ति बहुत बहती जा रही है।

माननीय वित्त मंत्री जी ने व्यक्तिगत करों में हर एक ब्रेकेट में 5 प्रतिणत की छूट दी है। इससे नौकरी करने वाले लोगों को बड़ी राहत दी गयी है लेकिन 15 हजार से यह ब्रेकेट 25 हजार तक बढ़ाया जाता तो बड़ा बेहतर रहता। इससे करदात थों की संख्या भी कम हो जाती और ऐसे छोटे-छोटे करदात थों की संख्या कम करके जो बड़े-बड़े लोग हैं जो कर डुबोते हैं उनके पीछे हमारी सरकार अलग लग जायेगी तो ग्रायकर की जो यन्त्रणा है यह यन्त्रणा सुधर जायेगी।

एक्सपेंडीचर रिलेटेड कन्सेशन के ऊपर नियंत्रण रखने वाले सुझाव का भी

[श्रोमती सवा विजय जोशी] में स्वागत करती हं। इस प्रकार की कन्सेशन कानन में उलझने पैदा करती है और उनमें बड़े ल्पहोल्स रखती है।

The Finance

मान्यवर मैं ग्रब हमारी प्रधान मंत्री श्रीमती इंदिरा गांधी जी के दिये हुए 20 सली क यंकम के ऊपर और उनकी क.यं-व.ही के ऊनर कुछ विचार रखुंगी। 20 सुत्री क यंक्रम माननीया इंदिर जी द्वारा गरीबों क उत्थान करने के लिए देश को दिया हुआ एक बड़ा ही बेहतरीन ग्रौर परिपूण क यंक्रम है। इसके लिए इस बजट में लगभग दुगनी राशि केन्द्र सरकार ने उपलब्ध की है। लेकिन अफसोस की बात है कि उसे पूरी ताकत के साथ ग्रमल में नहीं लाया जाता है। मिस ल के तौर पर मैं कहती हं कि ग्रामीण स्वास्थ्य क यंक्रम के अंतर्गत मिनिमम मोड्प प्रोग्राम भी ग्राता है जो 1974-75 से राज्य स्तर पर जारी किया गया है उसमें ग्रामीण स्व.स्थ्य म गेंदर्शक, बह उद्दे यीय ग्राम सेवक, वैद्यकीय शिक्षा का रोग्रोरि-एंटेशन ये तीन केन्द्र पुरस्कृत योजनाएं ग्राती हैं जो देहात में गरीबों को मदद पहुंचाती हैं या मदद पहुंचाने में एम एन० पी० को सहायभूत होती हैं। 22 राज्यों में और 5 केन्द्र शासित प्रदेशों में ग्र डोटर जनरल ने इस क यंक्रम का नमुना निरोक्षण किया तो यह स्पष्ट हथा कि बजट में इस कार्यक्रम में मंजुर किये हुए 479.94 से मार्च 1983 तक सिर्फ 396.60 करोड़ रुपये ही खर्च हुए और 83.34 करोड़ रुपये खर्च नहीं हुए । कई र ज्यों में केन्द्र द्वारा पुरस्कृत की हुई योजनास्रों में जो खर्च होता है वह केन्द्र से उन योजना हो के लिए जो मदद भिलती है उसमें भी कम होता है। मान्यवर, यह मेरा पहला भाषण है ग्राप मझे दो मिनट और देंगे।

श्री उपसमापति : समाप्त कीजिये,

फिर बोलिएगा । बहुत अच्छे पाइंटस आपने किये हैं ग्रब ग्राप विश्वाम करें।

श्रीमती सुधा विजय जोशी: मैं दो तीन मिनट में खत्म करूंगी।

भी उपनमापतिः सारे लोगों की स्पीच होनी है, आपको कहां से समय मिलेगा ।

श्रीमती सुधा विजय जोशी: केन्द्रीय योजनाओं के ऊपर जो मदद आती हैं योजनाओं पर होने वाला खर्च उससे भी कम होता है। कई राज्यों में इन योजनाओं के लिए रखे हुए पैसे दूसरे कार्यक्रमों में खर्च किये जाते हैं। मान्यवर, मुझे मालूम है कि सभी राज्यों में हमारी पार्टी की सरकार नहीं है और हमारी पार्टी की सरकार जहां नहीं है वहां पर तो ये कार्यक्रम बहत हो पिछड़े हुए हैं । बन्धुग्रा मजदूर, बांडेड लेबर, ये भी...

श्री उपसभापति : ग्रव नये विषय को मत लोजिए।

श्रीमतो सुधा विजय जोशो : एक दो मिनट दे दोजिए।

श्री उराजनापति : बीस सुत्री कार्यंकम पर समाप्त कीजिये।

श्रीवतो सधा विजय जोशो : बम्बई की प्रावास्य के बारे में मुझे कहना था, महिलाओं की प्राब्लम्ब के बारे में कहना था लेकिन ग्राप मझे टाइम नहीं देते हैं अफसोस की बात है। फिर भी मैं आप का धन्यवाद करती हं, इस सदन का भी धन्यवाद करती हं। धन्यवाद।

SHRI SURESH KALMADI (Maharashtra): Mr. Deputy Chairman, Sir, my friends from the Treasury Benches have said that this is not an Election budget. I do not know

whether it is an Election budget or *not*. But one thing I do know that this is the last Budget being presented by this Government, and am sure the 'common man will have a sigh of relief on this account.

DR. (SHRIMATI) NAJMA HEP-TULLA (Maharashtra): We won't you. (Interruptions)

SHRI SURESH KALMADI- The Opposition has been accused when the IMF loan was taken. We said that we are becoming a slave of the IMF, that we are selling our soul to the IMF. At that time, of course from the Treasury Benches there were loud protests. But after we got the loan what has been the situation in the country?

Foreign collaborations have gone up two and a half times in the country since we accepted the IMF loan, Every day. on an average, we are signing two collaborations. I not against foreign collaborations en it is required. Definitely we re-e new technology. But when the technology exists, we have explicated the technology and we have indulged in repetitive imports. Definitely we have a licensing system. But what have we made use of it for? They made use of it to import luxury goods. Have they slashed duties on medicines? Have they slashed duties Have they slashed duties on fertilizers? import of food? No. we have slashed duties on cars, on motorcycles, colour T.V. from 160 per cent to 40 per cent. This is blame the Finance Minister because this was •side his control. These were the conditions of the I.M.F. What can he do? Today, you see Mercedes Bcnz everywhere. capital today is flooded with Mercedes Benz. This is the new culture which is developing in this country. We have the Maruti Now the Premier Automobiles as well as the Hindustan Motors has been allowed to go in for foreign! RS-10.

technology. Take scooters. We have Bajaj which is the best manufacturing unit in India. It is exporting. It is the second best unit in the world. But we go in for Piagio, Kawasaki and Honda. Is it the priority? About our imports also, vou blame the Janata Government. During the Janata Government, our imports were about 7000 crores of rupees. In 1980-81, it rose to 12000 crores and in 1963-84, it was 15000 crores of rupees. Our external debt has crossed Rs. 20,000 crores whereas during the Janata time it was just 8,900 crores. India is getting into a debt trap. I would like to warn this country. Anybody comes here and we ask for something. The Russan team comes here and we want some items from them. They give us long-term credit. But we have to pay back. The Japanese Prime Minister is coming tomorrow and we are going to ask him. The Russian team was here. English defence team was here. French team wag also here. We are borrowing left, right and centre. You know that your Government will not be paying back because you won't be in. power. But you have the moral responsibility to repay.

Now, I come to our internal debt. It has crossed Rs. 50,000 crores. God alone can help this country Take the case of trade marks also. We are going in for Rothmans cigarettes. We have got the best expertise in this country in the field of cigarettes. We have India Kings which are being exported. When we ask a question in Parliament, they say that the Government do not have to give permission for trade-mark. If we have to pay foreign exchange to get the trademark, then we come into the picture. Duncan got the Rothmans trade-mark without paying a pie. But they have to pay foreign exchange outside the-country. I do not know why we need foreign brands in this country, we have got the best of Indian cheese and butter. This Government has brought us to this stage. This has happened after the I.M.F. loan,

(Shri Suresh Kalmadi)

The Finance

As regards the non-resident scheme, it has got various advantages I don't deny that. But we cannot treat one class of people more privileged than the others. There are so many industries in this country. Why don't we give them more benefits, more privileges? No. Those who have left this country and have gone out to have a soft living, we want to reward them. Is this justice? Non-resident scheme has been utilised-and the Finance Minister knows it very well—to convert black money into white. Lot of money has come to through this channel.

Take the case of financial institutions. So far, they have been playing a secondary role. They have never disturbed any company. As you have seen, now the L.I.C and other finaninstitutions are destabilising companies. I think the management of Escorts is not bad. It is being destabilised. Take the case of D.C.M. They had good connections. Their son was going to Doon School. Because of these connection, they have got out of this trouble. The sword of the financial institutions is hanging on the; head of industry. All those who do not have adequate political patronage or do not donate to the ruling party, they will always be victimised. And this is a very bad trend. There should be clear-cut guidelines for financial institutions. This is my request.

भी रामानन्द यादव (बिहार) : महाराष्ट्र के इंडस्ट्रियलिस्ट्स से होली में अरद पवार को काफी पैसा नहीं मिला है क्या जो प्लीड कर रहे हैं आप डी सी एम के केस को ?

श्री सुरेश कलमार्डी: यादव जी, आप से कभी और बात करेंगे। सभी हम फाइनेंस मिनिस्टर के साथ बात कर रहे About destablisation of good companies, I have already said. But ther are other companies. The Mohar Machines is there., The Mohan Machines belongs to a wellknown Con* gress (I) industrialist who ownt Campa Cola and the Meridian. He has also not returned his loan. He has not returned his interest. But why the LIC is not taking over that' Why the LIC is not calling a meetin of the shareholders of the Mohan Machines. Some places you go-they are badly managed-and you are givin more money to them. Now the Hot Meridian is coming up. You are giving to the same people who have defaulted earlier. I do not know how the financial institutions which are taking over the other companies are giving more money and more loans to the same persons and establishments. That is beyond me.

I would now like to come to a thin about which we asked for a Calling Attention. I do not know why it is not coming up in spite of repeated attempts to raise the issue. And that is the issue of the Sethias. Sir, the Londonbased Bank, the Central Bank of India has given the Sethias Rs. 55 crores. The Punjab National, Ban has given them Rs. 60 crores. The Union Bank of India has given them Rs. 10 crores. These people wers having police complaints, criminal complaints by two foreign banks that they have not paid their dues. There were warrants of arrest against the Sethias. But the Indian Bank decided to bail them out and they have given them all this money without sufficient security, without going through their stocks. I do not know how it happened. I am aware that the Finance Minister and the Reserve Bank opposed this move initially. I do not know what happened later or-But we find that these loans have been given by them. And also the Government has admitted in reply to a question in the Lok Sabha that one Central Bank Officer has been appointed .. .

श्री रामानाय यादव : मेरा प्वाइंट आफ आईर यह है कि बैंकिंग सीकेंट ऐक्ट के अनुसार यह बात जो माननीय सदस्य डिस्कस कर रहे हैं, नहीं करनी चाहिए । मैं समझता हूं कि कैंजुझल रिमाक्स तो बह दे सकेंते हैं लेकिन डिटेल में जाना ठीक नहीं होगा। Otherwise, it will have an adverse effect on the functioning of the banks •broad.

श्री मुरेश कलमाडी: यादव जो, ग्राप का क्या कोई संबंध है सेठियाज के साथ?

MR. DEPUTY CHAIRMAN: Please complete now.

SHRI BIJOY KRISHNA HANDIQUE: This is casting an aspersion. To say whether Yadavji has got any relation with the Sethias is casting an aspersion.

SHRI SURESH KALMADI: He is not denying it. (Interruptions) Sir, the Government, in reply to a Lok Sabha question has admitted ' that a senior officer of the Central Bank has joined the Sethias' London office. And through him all these other deals. I have also got information, Sir, that this whole amount will have to be written off because the Sethiag plan to declare themselves insolvent. Sir, take it from me. This is my information. (Interruptions)

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): You cannot discuss it. This very House passed a law about the details of an individual account. It is a relation between a customer and a banker. And the Members of this House have always co-operated and on an earlier occasion also when I was sitting on the other side when the question of the Bank of Baroda came up. Mr. Advani will recollect. These

banks have a number of custOB abroad. Whatever you discus:- here it is being reported. Generally can say that the foreign investment bad. In general terms, you can But the moment you are going the details, you are taking the exposing the banks and we have done that. And, I would like....

SHRI SURESH KALMADI: On this point, I would like to say that the Finance Minister need not speak on the matter but I am free to make allegations. It is a very big amount and the Reserve Bank is about advance another \$20 million. It not a small amount. It is a very fraud. And, Sir, it is my right speak. I can speak in, a debate.

SHRI PRANAB KUMAR MUKHERJEE: We ourselves passed a law. (*Interruptions*). Please take your seat. The Member may not know it-order to prevent that, the law been passed in the December self you do not know it, I cannot here it.

SHRI SURESH KALMADI: Sir, Finance Minister need not reply. If the Finance Minister is to reply. I understand that the banks need divulge against etc. etc. But a big fraud in this country and i1 to be exposed in this House.

MR. DEPUTY CHAIRMAN: Pin conclude now. Do not go into details.

SHRI NIRMAL CHATTER. This law applies to the bank *erapi* yees and not to the Members" of House. We have every right to out and expose. Otherwise the (ernment will never. . .

SHRI PRANAB KUMAR MUKHER JEE; We are treading on a very i licate path. I would request Members that we have built up convention. For God's sake, do

[Shri Pranab Kumar Makherjee]

The Finance

(Interruptions). If vouUBS it with me, I will give youinformation. In fact, I may tellthe hon. Member that when Mr. Mo- potka was a Member, I told him that will give the detailed information and I gave him all the information. please do not discuss these things the whole matter is under investigation The Reserve Bank is investigating and the other agencies investigating and once the inves- are over if you want to know it, I do not mind sharing my entire detailed information with you, but not in public.

SHRI SURESH KALMADI: I can urderstand if it is defence deal and reasons it may not be dis-here But what is there in disthis case here? A particular-doing all this. (Interrup- all said and done, Central Bank Chairm?n. Mr. has been-given a promotion that is the end of the ma: T would now like to go into the Industries District policy of the Government of India. There are 86 Industries Districts and unfortu pately hardly two or three of these are south of the Vindhyas. Maharashtra Tamil Nadu and An-idesh do not have a single No 5 District. But the Finance is giving a lot of grant to the northern areas. But from the from Maharashtra, over 200 tatties are awaiting clearance. They are being told that they will be given ranee only if they shift to the as a result of which Maharash-itffering in a very large mea-e. There is large-scale unemployat on this one count. In the latest they have also said that the convertibility clause -will be waived it industries or units are se,t up in • This. I think, is very very disariminatory We have said that taluka should be the unit and 3 district and we Trict and we hope that in the Seventh Five Year Plan it shall be so

incorporated and now I come to the last point. It is again about the unemployment problem. There has be the bank loan mela, which has come up for discussion in this House. I will not repeat whatever I have said on this issue. This is a perfect exam-- ple how a good scheme if rushed through for election gains can turn out to be a bad scheme. If this very scheme implemented immediately the Government took over, if this very scheme was spread to four or five years, if instead of distributing 40 thousand loans in Ram Lila Grounds, these 40 thousand loans wera given throughout the year, you could have identified the correct people who should have got the loan. But I am very sorry to say that this was a fraud, a public gimmick and nobody has got the advantage of it, except the chosen few. Thank you.

SHRI SYED SIBTEY RAZI (Uttar Pradesh): What is the harm in it? There is no harm at all.

MR. DEPUTY CHAIRMAN. Yes. Mr. Bansal. You will have five minutes only (Interruptions)

SHRI NIRMAL CHATTERJEE: Sir, every speaker is taking his own time. The Business Advisory Committee wrongly decided that this can be completed within two days.

(Interruptions)

SHRI PAWAN KUMAR BANSAL (Punjab): Mr. Deputy Chairman, Sir, I thank you for affording me this opportunity to speak in this august house today. When I stand here to make my debut in the Indian which Parliament, symbolises aspications of the largest democracy in the world, I am fully conscious of the stellar role played in the Rajya Sabha bya galaxy of national leaders and while it will be my earnest endeavour to follow the footprints they have left on the sands of time. I will constantly seek the guidance and draw benefit

The Finance from the experience of senior leaders with whom I have the privilege to here now.

297

While supporting the Finance Bill -which seeks to give effect to the financial proposals of the Central Government for the year 1984-85. I note with a sense of satisfaction that during the first four years of the current Plan the rate of growth has been 5 4 per cent against the target of 5.2 per cent, while in the earlier three decades of planning, it was only 3.5 per cent. Inflation too has been brought down from a staggering 22.2 per cant to a single digit level.

To fight against the scourge of abject poverty, disease, illiteracy and hunger,- the founding fathers gave the country a Constitution which is considered the world over as an excellent document governing the various aspects of the nation's life. The Preamble, as amended by the 42nd Amendment, and some of the Directive Principles point out significantly the thrust of the Indian economic policy towards economic democracy and a welfare state, without which political democracy would be an Utopia and lose its very meaning to a vast majority of the people. To make the dream of the founding father come true and to ensure that their lofty ideals are attained, the successive Congress Governments beginning under the dynamic leadership of that great visionary, Pandit Jawaharlal Nehru, fighting the onslaught of various retrograde forces and surmounting all the difficulties, adopted the concept of planning with the result, that today, we have made definite strides in various aspects of our nation's life. The process, of course, received a set back during the Janata regime. In their mis-guided anxiety to undo whatever Indira Gandhi had done, they did away with the Five-Year Plan and innovated the rolling Plan. Soon enough, the Indian economy was in shambles. And it has

been proved that what they termed as rolling Plan was, in fact, no Pian at

1984

Bill

When the people of India again placed their destiny in the able hands of our great leader, Shrimati Indira Gandhi, what the Congress inherited was, as I said, an economy in shanbles and setting the priorities right, once again, the Congress (I) rededicated itself to the gigantic task of nation-building. Ever since then, the economic policies adopted have helped in bringing about an all-round improvement. The hon. Finance Minister has done well to move a Finance Bill which can be rightly termed as a sincere effort to boost the economy, to stimulate growth, encourage savings, promote exports, achieve higher industrial production, control black money and inflation and mobilise resources' for the welfare of the common man, to attain the democratic socialism of Nehru's vision.

The father of the nation, Mahatma Gandhi said that the real India lives in its villages and the Congress Government is always contemplating plans for the betterment of the villages. The twenty-point programme with an outlay of Rs. 4,038 crores for the current Plan is a clear indication of that spirit and is a veritable charter of progress and development The Integrated Rural Development Programme has enabled 3.3 million families to cross the poverty line during the first three years of its implementation, while the National Rural Employment Programme has created about three million mandays within one year itself. The training of rural youth for self-employment equips the rural youth with the necessary skills and technology to enable them to take to vocations of self-employment while giving them stipends and other manetary benefits.

Grant of further tax exemption in respect of deposits with industrial Development Bank of India and on

[Shri Pawan Kumar Bansal] deposits under National Deposit ernes is a commendable effort to encourage savings and to create resources for development in addition la amounts being spent through the annual plans.

The reduction in the rate of income-tax at various levels of income will also help curb generation of black money. However, about the salaried people I have to say that they continue to be hard hit. Dearness allowance is paid to neutralise the effect of inflation and it should not be consi-• dered as a part of income for taxation purposes.

The compulsory audit of accounts, the restriction imposed on the acceptance or repayment of loans or depo-of Rs. 10,000 or more except through an account payee cheque 01' bank draft and tightening of provisions legarding the holding of benami propetty and various other measures will help control the growth of a parallel economy which is damaging the socio-economic fibre of the country.

Regarding the effort to open more and more self-employment, I must avenues for commend the Government for introducing last year and strengthening more this two schemes namely Rural Landless vear Eminent Guarantee Programme and the providing self-emp-ment Scheme for opportunities to the unemployed educated youth. I am, how-r, pained to state that in 5 large number of cases sincere efforts Government are sometimes frustrated bv some bank officials. In this regard will humbly submit, through you. Sir, that payment subsidy should be done away with and instead the entire loan should be made interest free.

As is natural in any welfare society, there is now a constant demand for enhanced social services. To meet e demands the States in India have to depend heavily on the Central grants. Though for all-rouad development, removal of regional disparities and economic anomalies it is imperative that the various problems have to be seen and tackled from a national rather than a regional outlook, yet I will seek your indulgence to permit me to say a few words about the financial condition of my State, that is Punjab.

Contrary to the general belief, Punjab is a revenue surplus State but because of the ambitious plans deficit financing has to be resorted to. The Budget Estimates of the State for 1984-85 show a deficit of Rs. 95.68 crores besides the carry over deficit of Rs. 13.77 crores. This deficit is despite the fact that there has been no enhancement of the Annual Outlay of Rs. 440 crores this year. Under these constraints there is expected to be a shortfall of Rs. 48 crores in the imple-mentation of the Sixth Plan. The outlay fixed for the State is Rs. 1957 crores.

In the present prevailing eireum-stances when no additional taxation can be undertaken there is a dire need of Central assistance for the implementation of the larger plan. The Thein Dam, a major multipurpose project, together with Stage II of the Upper Bari Doab Canal Hydel scheme seeks to control floods and to utilise the Ravi waters for irrigation and power generation. The cost of this project, as per the 1982 prices, was estimated to be Rs. 669 crores, but so far not even one hundred crore of rupees have been spent on this. (*Time Bell rings*). I will crave your indulgence for a minute more, Sir.

It is imperative that for the proper execution of any project sufficient funds are made available. 'Punjab is a strategic border State with 342 kilometers of border with Pakistan. The State has to discharge certain obligations of national character, in addition to its own normal duties.

According to your instructions, Sir, about the paucity of time, I will conclude with an urgent and fervent appeal through you, Sir, to the Government to take over the responsibilities of greater expenditure incurred in the State of Punjab. And only one data I have to give regarding the expenditure that the State has to incur on police. In 1970-71, the expenditure was 7.95 crores in 1979-80 this expenditure rose to Rs. 25.09 crores and now in 1983-84, to a staggering figure of Rs. 50.57 crores. Keeping in view the fact that it involves not only the interest of one single State—Punjab— but the defence interests of the country, the responsibility has to be shared by others. I make a fervent appeal that as in the case of Special Area Programme, the need of Punjab should be considered.

भी बीरेन्द्र वर्मा (उत्तर प्रदेश) : मादरणीय उपसभायति जी, हिन्दूश्तान के 76 फीनदी ब्रादमी देहातों में रहते हैं। वहां को इक्तोमी, यहां को अर्थ-व्यवस्था, बदत हद तक ्ति पर निर्मर करती है। जो ग्रादमो विदेशों से ग्राने है, दिल्ली या बराई, करहला या चण्डोगड्, लबनक या कारार, हैदराबाद या दूसरे बड़े गहरों में घूपते के पत्रचान शायद यह इम्प्रजत लेते हैं कि हिन्द्स्तान बड़ा खुण-हाल देश हैं। लेकिन सोबों में जो बादमो रहता है और जो शहरों में जो खादनों रहता है, उनको आधिक अवस्था में और स्रार में जमोत-स्राप्तमान का अन्तर है। मान्यवर, किवान अपर अधिक पैदा कर ला है, जैसा कि इस वर्ष हम्रा, उसने आल लगया, आल पदा किया, वह बर्बाद हो अया है। पांत कार्य क्वींडन के भाव पर उत्ता स्नाल विक रहा है। गेहं के बारे में कृषि मंत्रों जो ने कहा कि द्रम आत्मिशिंग हो गये हैं। द्रमने विख्ये साल प्रोक्योरवेंस्ट बहुत ज्यादा किया बारुडा सात को उनके ज्यादा वैदार्शर होगो, ऐसे उन्होंने उन्नोद नाहिर की है। लेकिन वह काश्तकार ितको 152 ए० स्वींटर कोमत म करंग को गई है, मझबर होकर 120 ह० और 122 रू० क्वींटन के भाव पर अपना गेहं बेच रहा है। मान्यवर, स्रापको यह सुनकर हैरानो होगी कि ग्रगर उद्योगों का उत्पादन बढ़ता है, ट्रांसपोर्ट का काम बढ़ता है, व्यवसाय ग्रीर ट्रेड का काम बढ़ता है तो उपको ग्रामदनी में भी इजाफा होता है। लेकिन बदकिस्मती ग्रगर किसान का उत्पादन वढ़ता है तो उसको धामदनो गिरती है और वह वर्बाद हो जाता है। सभी हमारे जम्म काणमीर के एक भाई साहब बोल रहे थे और स्नाप जानते हैं कि डा० के० एन० राज को सहन्द्रवता में एक कमीशन बना का जितने यह कहा था कि किंप की इनकम के उपर टेक्स लगाया जाना चाहिए । माननीय वित्त मंत्री जो ने 25 हजार को स्नामदानी पर टैक्स एक अस्पशन दी है। यह 💆 इनकम टैक्पे में दो गई । मैं आनना चाहता हं कि कोन कि सन ऐसा है जिसकी 25 हजार से ज्यादा इनकम होती है ? मान्यवर, मैं एक उदाहरण देना चाइता हं। उत्तर प्रदेश के पहाड़ों में सेव पैश होता है। वहां पर सब का एक पेड 5 रू० में विकता है। यहां कंज्यमर का एक्सब्जा होगन होता है और वहां प्रोड्यसर का एक्पन्तायरेशन होता है। इन प्रकार से ग्रधिक पैना करके भी वह मारा जाता है। इप प्रकार की व्यवस्था चल रही है। इनमें कितनो जमोन-यापमान का अन्तर है, इस पर विवाद करने को बरूरत है। द्याप इस दिल्ला को हो ले लाजिये। यहां पर चीबीसौं यंडे बिबलो जिल्लो है। एयरकाडीजनर यहां पर चलते हैं। बेहतर से बेहतर स्कूल कीर कालेज यहाँ पर हैं। हर प्रकार की मुख्यियें हैं। बेहतर से बेहतर सड़के हैं। ऐसी कौततो चोज है जिलाो सुविधा महा पर उत्तबन्ध महीं है ? "

5 P.M. गांव का आदमी जिसकी आमदनी भी बहत कम है अपनी आवश्यकता की बोज खरीदने के लिए दो, चार, छ: मील के फासले पर जाता है इसमें भो उतका खर्चा होता है। श्रामदनी उसकी कुछ नहीं है, चीज खरीदने के लिए जाता है तो उनवें निधा नर्न होते है। निस प्रकार चलको । यि हा लो बैं ...र ग्रीर उस गरीब सकती है काइतकार को दो घंटे विजली मिलती हो; धमीर ग्रादमी के कारखाने को परी विजली मिलतो हो यह बिड्म्बना है। किस प्रकार हमारी अर्थव्यवस्था के विषय में एलान किया जा सकता है कि यह बेहतर होगी। मान्यवर एक बात में और नहीं समझ पाया हं। जब प्रति व्यक्ति आमदनो की चर्चा की जाती है तो यह कहा जाता है कि देश में प्रति व्यक्ति सामदनी बढ़ी है। मैं मानता हूं कि इंडस्टीयिहिस्ट्स मनी की आमदनी वड़ी है, ट्रान्सपोर्ट की ग्रामदनी बढ़ी है, शहर में रहने वालों की आमदनी बढ़ी है लेकिन में एलान के साथ, गारंटी के साथ यह कह सकता है कि गांव में रहने वाले आदिमियों की आमदनी घटी है। आप इनके मांकडे मलग मलग क्यों नहीं निकालते हैं ? सहर में रहने वालों की आमदनी कितनी बढ़ी है और गांव में रहने वाले आदिमियों की आमदनी प्रति व्यक्ति कितनी घटी है या बढ़ी है या कसी स्थिति हुई इसका ग्रलग ग्रलग विश्लेषण माननीय वित्त मंत्री महोदय को करना चाहिए जिनने देश की सही पिनचर जिसमें गांव में रहने बालों की सही पिक्चर उनके सामने का जाए में, मान्यवर, यह आपके माध्यम से बित्त मंत्री जी से प्रार्थना करना चाहता 夏1

मान्यवर, मैं यह भी कहना च।हता हं कि किसानों कि परचेकिंग पावर गिरती मजी जाती है। उसकी क्रथ गणिब समाप्त हो चिक है। सरकार ने घोषणा की थी पैरिटी ब्राफ प्रोडस की कहां गई वह मुल्यों में समता की नोति ? किसान जो चीज खरीदता है उसकी उसे बहुत ऊंची कीमच देनी पड़ती है और वह जो चोज़ पैदा करता है बेचना है उसकी वह कीमा भी नहीं मिलतों है जो सरकार ने मुकर्र की है बल्कि उसको इससे भी कम कीमत पर ग्रपना उत्पादन बेचना पडता है। इसलिए अपना दिसाग साफ करना पडेगा कि किन प्रकार से हम काक्तकार की आर्थिक ग्रवस्था को सुधार सकते हैं। काश्तकार के साथ साथ जो गांव का मजदर है उसकी भी ग्राधिक अवस्था को सुधारे वगैर देश की ग्राधिक ग्रवस्था नहीं सुधरेगी यह मेरी घोषणा है । इसके इताया प्रति वर्ष पनडस आसे हैं। वितन फसल, वितन पण, कितने गराब आदिमियों के मकानात प्रतिषयं अरबों रुपये को कीमत के बर्बाद हो जाते हैं। सरकार सोचते है, सहायता भी करती है लेकिन इस प्रकार की सहा-यता करने से उन गरंब ग्रादमियी की फसल ग्रीर पत्र धन की रक्षा की व्यवस्था नहीं हो सकेगी इसलिए कोई ठोस काम इन्हें करना पड़ेगा। बड़ी नदियों के किनारी पर किस किस प्रकार के बार्य हो।

समाजवाद की चर्चा की जाती है। संविधान में भी है। कांग्रेस पार्टी जिसकी तरफ से कल श्री शानन्द गर्मा जो ने बहुत चर्चा की समाजवाद की भी चर्चा की। मैं नहीं समझता कि शाजादों के 37 वर्ष साल के बाद भी जिस देश में 50 फेसदों लोग गराबी के रेखा के ने वे हों वह समाजवाद का दावा कैसे कर सकता है कि हम ने समाजवाद की ग्रीर कदम उठाए हैं। (व्यवधान) मान्यवर, हम कल नहीं बोले के मिसवर, जब कल बोल रहे के तो हम इधर से नहीं बोले के। भाषको वस्तुस्थित को सामने रखना चाडिए। जो असालयत है उसे प्रवटकरना

चाहिये। यह नहीं कि शोर मचाएं। हम गौर से कान्ति से श्रापको बाह्य सुनते र, थे यह कह रहा था कि अहां 50 फोसदो लोग गरीबी को केखा के ने वे हैं आप बदरित न कर सकें ग्रांट समाजवाद का ढोन पीटते रहें।

मान्यवर, बेकारी के आंकड़े में साएक सामने रखना चाहता है। ग्रापके ग्रपने प्रांकडे है ग्राप उठा कर देख लेजिये। इम्पतायमेंट ईंदरचें त की फिगर्ज आप इकटठी करें, श्रापके पास है, देश में बेहारी को संख्या बढ़ते। जाती है। उनमें भो स्राप्त तौर से जो गांवीं में शहने को बेहार उनके मां-बाप ने खन पस ने का कमाई कर के अपने बच्चों को पढ़ाया है लेकिन बह बेचारा रोजगार बिहोन अपने घर में पड़ाहै, समय वर्बीद कर रहा है। बहां तक उनको कर्ज देने को ग्रापने व्यवस्था को है, मेरी प्रार्थना है कि इस में भी बड़ा भारी करणान है। अनहम्पलायमेंट दुर करने के लिए आपने वर्ज देने को व्यवस्था को है, हरिअनों को भो ग्राई० ग्रारव डॉ॰ पीव ग्रार एनव ग्रारव ई॰ यो ० में कर्ज मिलने की व्यवस्था है, मान्य-बर इस में भी बड़ी भारी रिक्थ्तें ली जातो है। सब्सिडी पूरी नहीं मिल पाती, पूरा रुपया नहीं नित पाता ।

मेरा आपसे यह भा गुझाब है कि किनको स्राप कर्जा देते हैं , उनका स्नापटर सूपरविजन करें, उसको जांच करें कि बह रुपयां किस काम के लिए दिया था, इसी में लगा है कि नहीं , ग्रन्यथा वह तो बर्बाद हो ही जाएगा, उसकी इकनामें. भी न सुधर सकेगी और यह जो हम मान बेते हैं कि हमने इतने ग्रादमियों को कर्जा दिया है, उससे काम नहीं चलने वाला है कि हमने कर्जा दे दिया और वह गरीकी की रेका से उपर उठ गये। बल्कि देखना बह होगा कि जिस काम के लिए बोर्जी दिया है, उस काम के लिए रूपये जा इस्लेमाल हम्रा है कि नहीं हम्रा है।

Bill, 1984

मान्यवर, शगर फैक्टरियां बडो तादाद में उत्तर प्रदेश में, बिहार में ग्रांस देश त केन्द्र की सरकार के हाथ में है या प्रदेश को सरकारी के हाथ में हैं। उनको फिगर्ज आप उठा कर देखे कि प्रति वर्ष उन प खर्चा बढता जाता है, उनके जनरल मैने इर्ज पर, उनकी आमदनी घटती जाती है. लान से वे आ रहे। है, पहले के मुकाबले उनकी रिथिति गिरी है। ऐसी है। स्थिति टेन्:-टाइल मिलों को भी है।

इस तरफ भो मैं ग्रापका दशन ब्राह्मस्ट करना चाहसा है।

मान्धवर, पन्द्रह साल पेशसर विसानी को चंदह दिन के बनाया गन्ने की कीवड़ पर सुष दिलाने को कानून व्यवस्था का गर्ड थो, लेकिन चंदह दिन की नी बात क्या—चेदह महोने के बाद भा उनकी गन्ने को कीमत नहीं मिलतो और एक नया पैसा भी उनको सद नहीं दिलाया जाता। तो क्या वित्त मंत्री जं। इस प्रकार को भी व्यवस्था मौजद है, उसमें विसानों को उनकी कीमत अल्दी दिलायेंगे--187 करोड रूपया किसानों के गरने की कीमत का बकाया है और सद किसी काल का एक फैक्टरी ने कभी नहीं दिया। बबा उसका दिलाने की भा वह व्यववा करेंगे?

मान्यवर, मैं आपसे एक-दो बातें वह कर समाप्त करता है। बजट पर बहत सी बातों की चर्चा हुई है। बलट तो हमने पढ़ ही रखा है. कितना रूपवा रखा है, किस काम के लिए ाबा है, बहसब ने पढ़रखाहै। पर यह किसी ने नहीं बताया कि किस कद्र स्मर तोड मंहगाई पहुंच चुकी है, की मतें जिलकी उंची ही चुकी है। जिल जेगी की महबाई भत्ते मिल जाते हैं हर दो महाने कि वह बर्दास्त कर अनते हैं, एम॰ एल । ए०

बिी बीरेन्द्र बनी

यम । पो० और मिनिस्टर्न बर्दास्त कर सहते हैं, लेकिन एक आम गरीब आदमी इन बड़ी हुई मंहगाई की बीसे बर्दाधन करेगा ? क्या सरकार फेल नहीं रहा महनाई को रोकने से ?

इन्छ। बात में धडल्डेशन के बारे में छापके जरिए कहता भाहता हैं। कोई चे.ज ेसी नहीं मिलेगी कि जिसमें अडस्ट्रेशन न हो, चाहे ऋदमी की दक्षा या एण या फर्मल की दबा हो, साह ग्रादमा का खाना हो, या फरेशन के लिए खाद हो, या ानवर के लिए चारा हो. कोई चाजऐसी नहीं मिल सबती जी घडल्ट्रेटेड न ही। सरकार दया रोकने की कोणिश करेगा ? क्या सरकार ने इसकी राक्ते की काशिय को है कि लोगों को खाने लिए गढ़ च जें ग्रांर स्वास्थ्य के लिए। शृद्ध दवाई प्राप्त हो जाएं? इन मामलों में अडल्ट्रेयन बन्दों चली जा रहा है।

इस क्षरफ भी माननं य मेली जी कुछ प्रकाश डालनेकी कोशिय करें।

अभ्यानन रायदस की प्रा निवाद है। मान्यवर, जो पालियामेट में फिगर्ज दिये मये है. जनता पार्टी के जासन में एक महोते के अन्दर 25 जो? अब एक महीने म पहां 35 सम्बन्ध शास्त्र हो रहे हैं। नी कम्युनल रायद्व की भा बहीत्रों 41 E 1

प्राक्षित भी भद्र चारी है ग्रांट भ्राटा-चार तो धासमान पर हा जा चुका है। कोई कहते है कि भ्रष्टाचार तो आरी दनिया में है। इसके बजा माने हैं।? द्वमारा जिलना विकास का सार्व है. इंब बाष्टांचारी बीच में खाता है बीट सरहार अध्याचार की रोही में लाजमप्रव है।

क्राबिट में, मान्यवर, मैं ग्रार समय

न लेक्टर केंद्रल दो-तान सुझाद सानर्नेखा थिल मंत्री जे की देना चाहता है।

पहला को यह है कि वह पैरिटी प्राफ **प्राइस एग्रीक**ल्चर ग्रीर इंडस्ट्रियल नमाडिट न को प्राइसेज की पैरिटो को मेनटेन काने का प्रयास करेंगे, अपने बजट में इसका व्यवस्थाएं करेंगे। केविनेट में फैसला लंकर इस प्रकार को कोणिण करेंगे जिल्लो कि देश में इकानमा --इन दोनी का पैरिटा रखे बगैर मुधर नहीं सकतो ।

मेरी उनने यह भी प्रार्थना है कि क्या ब्लैंक मने रोवने के लिए भी उन्होंने कोई ठोम करम उठाएं हैं? जिलनो श्रापको सफेद धन है. उक्षनी ही पैरेलल इकानमी में ब्लैक मनी श्रापकी चल रही है। तो इस ब्लैक मने को रोबने में जो ठांस कदम आपने उठाये हैं और बलैंक मनी को रोका हो, तो उस पर भी प्रकाश इ।लनेको क्या वरें।

फारेन केडिट कितता हमारे देश में बढ़ चुना है जो अखबारों में भीर तथा पालियामेट में भी दिया गया वाकि प्रति व्यक्तिः 288 स्थाया यह तो फारेन केडिट है। जो हमारे देशकारियों के सिर के उत्तर लंदा पड़ा है ग्रार जो ग्रापने देश ता है, उपको भार। बोझ की कोई विका वहीं है।

मन्यवर, एव बात में फाइमेंशल थियर को बाबत माननंथ जा से गहना चाहता है। मुमक्ति है। कि रांग्रेजो ना, समर्गामा पहली अर्थल से फाइनेंगल विद्यार ठेक माना जाना है छोर लेकिन इस देणकी जो बर्भाइमेटिक का जास है यहां की जो स्थिति है चार परिष् यो तो । है. उन पर्शिस्थितियों में श्रेगर बह ापि के साथ वापने फाइनेंद्रात विवाद को उर्धों पहलें। जुलाई से, तो फायद वह ज्यादा बेहतर होगा ।

माननीय मंत्रा जा-इन तरफ भा असान करें छान मैं यह उम्माद करता है कि जो कार्ते मैंने बताई है, इनके ऊपर मा अपने भावण में प्रकाण डालेंगे छार कपर कोई बात अच्छा लगा हो, तो उसे मानने की भी द्रपा करेंगे।

MR. DEPUTY CHAIRMAN: Now, the Hon'ble Finance Minister will reply.

SHRI PRANAB KUMAR MUKHER-JEE Mr. Deputy Chairman, Sir, first of all, let me my gratitude convey all the to distinguished Members and my collea-who have participated in this discus-lion. Sir. with your announcement that the Bill is returned we will complete the exercise which stalled weeks ago. In other words. when I presented the budget introduced the Finance Bill in the other House I and my all other colleagues were under heavy woollens and today when we are going to finally pass the Bill and return the Bill technically we are all in summer clothes. All these two months discussions have in various phases inside the taken place House and outride the House. That is the practice. In this year debate particularly in this House, there has been a marked change. A number of Members who came to this House after the by elections have participated and a few of them made their maiden speeches on this important piece of legislation I congratulate all of them. Some of them have made very useful contributions. Though even in the maiden observations surely I will Mr. M. S. Gurupadaswamy as a new Member because when 1 came to this House almost 15 years ago I used to listen to him; he used to sit on this side of the House and I used to sit on the oilier side of the House. He has also taken part in this discussion.

Sir. before coming to 1he individual points, I would like to discuss the general philosophy and the principle behind these fiscal provisions. As I mentioned on earlier occasions also and even at the risk of making repetitions, as pointed out by Mr. Jaswaat Singh in the morning

that when we are discussing on almost oft the same issues there would be repetition and even taking the risk of repetition. I would . to point out that I wanted to provide through budgei certain message and I wanted to establish certain principles. The principles are, we provide incentives for savings and investment. Similarly, we would provide disincentives for expenditure and more so for wasteful expenditure. We also wanted to convey the message, through various proposals, that various sectors of the economy deserve attention and wherever they deserve attentipn, attention will be paid to them and it has been paid. It would not be possible, and perhaps not desirable, to isolate the proposals and to just pick up one piece or one bit in isolation and try to come to certain general conclusions.

Sir, I can say with emphasis that since 1980—even before that, but I am just confining my observations to the period from 1980 because that is the beginning of the Sixth Plan, and we have reached the final year of the current Plan—if there be anything which is remarkable in the Government's policy, it is the consistency. We have pursued a policy which is consistent and we have deliberate!) avoided frequent switch-Oft and switch-off of policy, despite tremendous difficulties.

Sir, starling my observations from planning, the distinguished Member from the Opposition who initiated the discussion, made almost a virulent attack as to how it is that we are having a targeted growth, of GNP of 5.4 per cent—rather a little more than 5.2 per cent, as 5.2 per cent is the targeted growth and 5.4 per cent is the performance in the first four years. He asked: how could you achieve this when you have failed to achieve the target in irrigation or in carrying goods on the railways or in electricity generation? Therefore, he has come to the simple conclusion that we have created certain serious distortions in the planning and we have not done what is needed so far as the priority sector in the planning is concerned. One of my yaung. friends, who

[Shri Pranab Kumar Mukherjee]

made his maiden observations, counteracted some of his points saying that if we have provided assistance through the IRDP to 8.8 million families over a period of three years, surely it is not a dilution of the priorities in the Plan: if 300 to 400 million man-days have been created each year through the NREP, surely it is not a dilution of the Plan; if the Centre and the States and Union Territories were taken together, and the Plan investment in financial terms has increased to the figure of Rs. 110,000 crores, surely it is not a dilution of the Plan. I know, somebody will immediately jump up and say: "What is the physical target achieved? You are only talking in terms of the financial outlay." That is why I am coming to the physical targets.

Sir, in foodgrains production, the target was 153.6 million tonnes at the end of the year. According to the calculations of the Agriculture Ministry, this year alone we are going to reach 150 million tonnes. And 1 am pretty sure, it would not be very difficult to reach the target of 153 million tonnes at the end of the year. And it is not merely because of the mercy of Lord Indra. We have the experience of two droughts, one in 1979-80 and another in 1982-83. And what was the result? What was the impact of the drought of 1979-80? Some of those who were in the management of the economy and the Government at that time, are sitting today on the other side. The net impact was a 15 per cent decline in agricultural production. There was a negative growth of minus 5 per cent. And we had the same drought in 1982-83. And what is the achievement? There has been a decline in agricultural production, but there is no negative growth in GDP; there is a positive growth of 1.8 per cent. The annual rate of inflation after the drought of 1979-80 reached 21-odd per cent. After the drought of 1982-83 it has been possible for us to keep the annual rate of inflation at 8.8 per cent by 31-3-1984 and T am happy to inform you that on 21st April it has come down fur-tfce.r to 7.7 per cent. That is the differ-once between good management and bad

management. One hon'ble Member talking of power. I do admit, I have myself spoken on a number of occasions, I am not happy with the capacity utilisation, I am not happy with the plant load factor. Mr. Birla was speaking about the performance in some other countries Even in this country in 1976 we reached a plant load factor of 56 per cent. Therefore, I am not happy if it is 46 to 47 pet-cent. But at the same time we have to keep in mind that from 1947 to 1979 this country could create a generating capacity of 28,000 MW, and during a short of one Plan period, five years, we are creating an additional capacity of 14,000 to 15.000 MW. In other words, 50 pel cent of capacity which could be created over a period of three decades is b added in a span of just five years. Surely, this is not a small achievement. Then, crude oil production, petroleum production. The target was 21.6 million tonnes. We have already reached a production level of 26 million tonnes and at the end of the year we are going to reach a tar-set of 29 million tonnes. And what was the base from where we started? Ten million tonnes. In one Plan period it we could reach a production level from 10 million tonnes to 29 million tonnes, Mr. Chatterjee will call that it is a serious distortion in planning! And it is not an accident. It is the outcome of a conscious policy. When we had to face a situation after the 1978-79 oil crisis we thought that we would have to react in-a particular way. There was a quick appraisal and a conscious decision was taken that we must build up this sector so that . we could reduce our dependence on imports. And the country had achieved rich dividends out of this policy. That is the difference between good management and bad management. I never say that the Janata Party Government or Janata-Tok Dal Coalition Government had any control over the international situation where the oil crisis was created. But definitely I would like to react the way they reacted to the problem, the strategy they followed, pursued, after that, and what has been the impact of it? Again I am coming to the point referred to by some Members including Prof. Chatterjee and my good, young friend Mr. Kat-

Bill.

1984

madi the IMF. Here I am reminded of a story. There was a pupil, a little aughty like me, and his teacher tried his bent to convince, him, make him understand a particular difficult subject. But ultimately the pupil told the teacher, "Sir. when I have decided not to be convinced, how can you convince me?" ...

SHRI R. MOHANARANGAM (Tamil Nadu): Who was that student?

SHRI PRANAB KUMAR MUKHERJEE: I leave it to you to infer. So, these were the gentlemen who warned us what the consequences would be if we went to the IMP, that there would be serious consequentssubsidies to the poor people in the form of food and fertilizer will have to be cat. wagecut will have to be resorted to, import liberalisation will have to be accepted and in order to pay off your debts you will have to borrow more The Communist Party came out with a literature and that literature clearly ed thai when there is scope for commercial borrowing why we are falling into the death trap of IMF. Today when we came oat of IMF with our heads erect on our shoulders, they try to ask us why are going for commercial borrowing. None of the consequences which you had predicted has happened.

This is not the only occasion where your judgement has gone wrong. If you permit me to digress a little, I will give instanc where after ten years you have come to the conclusion that the decision you had taken ten years ago was wrong. In 1947 you even before analysing the characteristics of transfer of power came to the 'Conclusion that 'Yeh Azadi Joota hai But after ten years in 1957 you found that you had become part of the system when you entered in the Government in Kerala. This has been the history of this party. They have never been able to take the correct decision at the right time. Therefore, T am not worried about your assessment of the IMF.

1 can give you another example. In 1967 when T was also a part of it—you decided that the World Bunk money was not to be touched and you went to the extent of organising black flag demons-

tration against the then World Bank President Me Namara and the Government of India had to face lot of problems to arrange his visit to Calcutta. Today not only for the Calcutta Metropolitan project—I am not talking of Metro Rail project—but for a small irrigation project at Sundarbans you take World Bank assistance and, what is more, you are insisting that more and more projects should be exposed. Therefore, 1 do not blame (hem. What 1 want to tell them is: For God's sake, please be consistent.

You have gone to the extent of asking what is the logic of giving up IMF on the one band and going for ADB assistance? Am I to explain the difference between the two to a Professor of Statistics and a distinguished economist? Am I to explain the difference between a medium term loan on adjustment programme to overcome the problem of liquidity and a longterm borrowing for development projects, to Prof. Nirmal Chatteriee who is so wellversed in these things? Am I to explain to bin? the difference between five rupees which I borrow from him in order to pay to the coffee shop and Rs. 5,0001-which I borrow in order to invest in my business? Where is the ADB for inconsistency in borrwing from development projects or giving up billion SDRs of IMF in the form of extended fund facilities? There is no inconsistency. All the terrible consequences which you had pointed out have no relevance. We knew what could be the consequences and we maintained the assurance that we given to Parliament that we would not allow the situation to deteriorate. Have you ever examined why we had to go to them? Was it because of us or because of somebody else? Is it not the fact that in 1976-77 for the first time in the history of this country when we left office we had left a plus figure not of a very high, order in the international account? The balance of trade was plus Rs. 72 crores. After theree years, when we came T had the fortune or misfortune of back presiding over the Commerce Ministry—what we found was that, the pins figure had been converted into a minus figure of

man than two thousand crores. We left a surpltisc of Rs. 72 crores, but we inherited a minus figure of more than (wo thousand crores of rupees. I do know, and I do admit, that i(is 1101 merely because of you, but it is because of the international situation. And it is this situation which compelled us to resort to the EFF to overcome the temporary liquidity problem in foreign exchange. We improved the foreign exchange position and the figures I have given you. If you have forgotten the figures, please try to turn the; pages of the Economic Survey. It has not also increased out of sheer accident, but it has increased because of certain' conscious policies.

The Finance

Mr. Kalmadi has also referred to one thing and he asked why we are giving special privileges to the non-residents. We are giving special privileges and those special privileges have paid as rich -dividends. I am not talking of the non-residentt' investment in portfolio invest-aieat, but the non-resident investment in exferaal account. It has gone up to more taaa Rs. 700 or Rs. 800 crores in a year and if you did no give then higher rates of iaterist than what is available to the daasestic investors, they would have invested that money somewhere else. Nonresident* are there. But this amount of atoney we did not get from them earlier. But, when we provided incentives to them, when we gave them extra rates of interest, when we assured them of a reasonable return, they took their decision of inveuting here and that has helped us in overcoming the crisis which was created ay our predecessors and because of cer-taia events. Therefore, this has paid us rich dividends: our whole approach has paid us rich dividends. When we came to office in 1980, two-thirds of our export earnings were spent on the import of petroleum and petroleum products alone and, to Jay, the picture is quite different and it is only onethird. Therefore, the investment in petroleum is not the distortion of. Plan priorities. The investment in petroleum is to support our balance of payments strategy, to improve our trade and to utilise the resources available OS.

Sir, coming to the second important point, I would like to say that a number of Members have made their observations. Some of them are present here and some of them are not present. It is about Centre-State relations, and, Sir. various conclusions have been drawn from the proposals. For instance, Prof. Nirmal Chatteriee and some others have come to the conclusion that if Idecided not to have surcharge, but to reduce the Income-Tax, I wanted to give charily all the cost of others. Sir, to my mind, this is nothing but—I would not like to use that word) hut I would have been tempted to use that particular word—a perverted type of interpretation. No lax planner can m a planning by thinking whether the States will get more or the Centre will get les: When one has to introduce tax rates in the direct taxes, in the Income-Tax. this type of logic may prevail with some Finance Minister in some part of the country, it does not prevail with me. I wanted to give them straightway concessions and I thought that there is a case for a five per cent straight deduction and I did not consider whether I am becoming popular at the cost of others. If you would have been a little diligent and if you had not allowed your thinking process to be distorted, you would have seen that in three consecutive years. I have increased the additional Excise duty, and it is known to you —at least I assume that you know it— that each and every paisa of the additional Excise duty goes to the States. I am faoing the burnt of the criticism when I am asked. "Why are you increasing the additional Excise duty?". In the 1982 Budget I increased it: in the 1983 Budget I increased it; and. in the 1984 Budget. 1 have increased it. And. in the '84 Budget, in the case of cigarettes, to the extent of about Rs. 43 crores I have transfet from the Central lesources to the State resources. Hundred per cent of the additional excise duty goes to the States. I wanted to reply to the point which Mr. .Jaswant Singhraised: why don't you transfer the entitincome-lax to the Stales? I have not gone to that length. But I have indicated one more point. We used to collect Rs. I50-160 crores by way of excise du!' on electricity. The entire amount passed on to the States. have

continued it. How much money Jo the States realise out of this? You are talking of the areas. Forty per cent of our fioss domestic products come from the agricultural sector. And that entire area is left to the States to he levied. They can levy any amount of taxes. It is not the question that there is no area to mobilise resources. 1 am sorry to say that there is no determination, there is no will, to impose taxes. There is no will to take a strong action, to take unpopular, bard, economic decisions. That is the problem. And in order to cover that weakness all sorts of logic are thrown The Centre-State relation has to be reviewed. Who prevents you from reviewing it? We have not said that it should not be reviewed. But can you point out that because of the existing Centre-State relations you are sot able to reach your Plan targets'? What is your case?

J will not talk of individual Stales. will talk: of all the States. When the Sixth Plan was finalised it was decided that the State Plans would be of the order of Rs. 4S,40fl (crores-all States taken together. And what was the resources distribution pattern? Rs. 26,000 crore were to be naopped up by the States—all States taken together—'and the Centre was to provide, through assistance, through market borrowings, through negotiated loans, all taken together-they were to provide Rs. 22.572 crores. And taken together it was Rs. 48.60B crores. How much you have given them? When we entered into almost the final year of the Plan we found that there will be an erosion of the States' resources to the extent Rs. 5300 crores: the States would not be able to manage that much. So what did we do? At the beginning of the Plan we told that you have taken Rs. 1412 crores as advance Plan assistance arid no State would have clear to that during the current plan period. So Rs 1412 crores was taken care of. We found that Stales are on overdrafts. I announced on the 1st July, 1982—the deficit outstanding as on 31st March. 1982, was amounting to 1743 crores, in which West Bengal had the highest share of Rs. 340 crores—that the deficit will be converted into loan. was also taken care of. Thereafter my colleague the Planning Minister derided that we will increase the Ce 1-

tral assistance to the States to the extent of Rs. 1650 crores. That also 1 annouu ed in 1982-Subsequenly I found that still some overdrafts. So I States were having provided an additional Rs. 500 crores in 1983-84 to lake care of that overdraft problem. Additional Central assistance this year we have given is Rs. 790 crores all taken together we have provided 6095 crores. The Stales' net deterioration is Rs. 5300 crores. Mr. Chatterjee has ne-case because within the same par. ter I am giving you two examples—within the same fiscal system, within the same constitutional framework.

 αf 1 will give you the example One State Nadu Stales Tamil is had a plan of Rs. 3150 crores. They are also having a large number of plans. The other days there were some dis Some of the schemes are also poput Despite this, they are having a schemes. plan target of Rs. 3673 crores. There is the same fiscal arrangement, tution. same Gadgil formula, same reso distribution. They can take their from Rs. 3150 crores to Rs. 3673 cores. performance And what is the of f Bengal? I have given 5 years' assista in four years. I have converted Rs. 34* crores of deficit into loan. Despite I am afraid. I cannot say much beause no figures are available to me. do know what the plan size Even if I is. take what you have indicated, your mance is that in the first year you done Rs. 420 crores. I hope it is not a real 420 figure. In the second yea: you have done Rs. 454 crores. year you have done Rs. 448 crores Even if I assume that in the 4th year and year, you will do Rs. 540 crores for which no resource is visible, nothing is your then also plan will be Rs. 1863 crores. How do vou it? Centre is too miserly? Then Tamil Nadu do it? How can Maha rashtra do How can Karnataka do I am not giving the example of the Congress States. Nadu can do it. The can increase their plan. They have also the problem of overdraft. They are •• viding mid-day meals.

Spri Pranab Kumar Mukherjee can reach the plan target in nominal terms. Why can't you reach that? You cannot reach because of the very fact that you never take strong and hard decisions. What you say, you do not do. You never keep your promises.

The Finance

319

The 'ear' gold is this. The other day you said that I showed my muscles by stopping the overdraft. To the whole world you told that the overdraft has been stopped because it reached Rs. 191 crores. You had to retain it at Rs. 187 croses. You say how villainous is the Finance Minister that he has stopped the overdraft to his own State. Have you ever gone into the details? Your overdraft is not Rs. 4 crores and it is not because of Rs. 4 crores that it has been stopped. It is because you reached Rs. 191 crores and your deficit is Rs. 43 erores plus Rs. 191 crores. All the State Governments came to me. They gave me their action plan. We discussed and I tried to sort out their problems. Even to West Bengal. I offered that help. We had a discussion on 24th January. I fold them that on that date they had an overdraft of Rs. 181 crores. For God's Sake, don't increase this figure of Rs. 181 crores. You should keep it at that level. If you can bring it down to Rs. 90 erores by 31st March, 1984, I will take the responsibility For the balance of Rs. 90 crores. Is it a very unreasonable offer? Not a single day from 24th January to 31st March, did you keep your commitment. And what did you say after the overdraft stopped? The whole of Bengal will burn. Nothing hurat hécause this is an extremely unreasonable thing. You want to cover it by the global solution saving that Centre-State relations have to be reviewed. By all means, have a review. Who prevents you? But the mere reviewing of Centre-State relations is not going to improve the cituation. What has happened to actual transfer of resources? I will give you two sets of figures. In 1960-61, the total -central revenue-tax revenue and capital revenue, all sources taken together-was 1897 crores. And out of that what was the transfer to the State?

It was Rs. 471 crores. In terms of percentage it was 24.8 per cent. That was The position in 196/-61. And what is the position in 1983-84? In actual terms, the Central revenue has increased from Ro.

Bill. 1984

1897 crores to Rs. 40,397 crores. And what has been the transfer? The transfer has increased from Rs. 471 crores to Rs. 13,382 crores. In terms of percentage, from 24.8 per cent it has increased to 33.1 per cent. And the Centre is the villain and the State are deprived of. There is no effort in resource mobilisation. Have you ever made any serious effort? This is my point. And repeatedly we point out and I would not mention the name of the State. But one of the important World Bank projects is going to be seriously jeopardised because the State is refusing to take certain hard decisions which may affect its political interest in some byelections. We cannot take this type of decisions. In January, every one of you criticised me when I increased the price of coal. There was not a single one who supported me. But I had to do it because of the situation. If I am to pay Rs. 100 and odd crores more to the employees, I have no other option. Where can I keep it? I cannot keep it under the carpet. Therefore, you have to clear that situation. And you cannot have it from both the ends. So, my point is this. I do agree that if there is a need, review it. But do not create a situation. Mr. Deputy Chairman. Sir, some of the hon. Members' observations were as if it is a case against the Centre. This system-I do not say that it is a perfect system-has the capacity to absorb different views, to assimilate different approaches. But if you take the position that if our demands are not conceded, there will be an Assam type of agitation, if our demands are not conceded then the whole State will be burnt, then this type of approach this typesof attitude does not help. (Interruptions) We have our problems. What has been the Defence expenditure? Is there anyone who is to recommend to me that we do not spend Rs. 6,800 crores on Defence? What is the interest liability, and interest liability because of funding the Plan? Interest, subsidy and Defence, these three expenses taken together as I pointed out on a number of occasions, account for nearly 74 per cent of our total non-developmental expenditure. Therefore, where is the scope? Can you point out a single area

that this is Centre? Even if a Central project is located, it must be located in the territory of a certain State. It may be in Tamil Nadu, it may be in West Bengal, it may be in Kerala. Where is the area that is located as Centre? The Central power project is there. It is not a question that there is any lack of power. The question is how you utilise the power and how effectively you utilise it.

1 will give another set of figures. What is your plan expenditure out of your total expenditure? West Bengal figure is the lowest—Rs. 17 out of every Rs. 100. If UP can spend Rs. 31 out of Rs. 100 for plan what prevents you to spend more than Rs. 17?

SHRI DIPEN GHOSH (West Bengal) : What is the position prior to 1977?

SHRI PRANAB KUMAR MUKHERJEE: I am talking of your own. Forget about 1977. West Bengal has not been created in 197?. Within the same framework, within the same constitutional pattern if the State Government reached a stage where. . . (Interruptions)

SHRI DIPEN GHOSH: Is there any increase in the rate of developmental expenditure after 1977 or not when compared pre-1977 period?

SHRI PRANAB KUMAR MUKHERJEE: Please take your seat. The fact is that today you are spending Rs. 17 out of every one hundred rupees on plan whereas States like Uttar Pradesh are spending Rs. 31 out of every one hundred rupees. So, how do you explain?

So, how do you expect that you will have your developmental expenditure? Therefore, my point is that merely trying to cover these things under the Centre-State relations is not going to be the answer of the question. Sir, I am afraid of the word 'conclave', because we know what is the significance of the word 'conclave'. Recently I was reading a biography of Robert Clive. In that book there is a mention of the first conspiracy which they hatched, the East India Company, and that chapter is known as 'Kasim Bazar Conclave', where they hatched a conspiracy to overthrow the last sovereign rules of

372 RS-11

Bengal Nawab Serrajudalah. I have asked them, please try to find out some other suitable nomenclature and do not use the word 'conclave'. You are trying to create a situation where the whole system is being seriously challenged. We understand that you have problems. States do have problems. We hold discussions with you. But you cannot take the position of confrontation. I would request through you, Sir, that those who are advocating that within this system no development has taken place, if you find that some changes are necessary, I do not mind it. But the fact is, what has been the progress? Sir, this is the 33rd year of our planning and what have we achieved in this planning? If you just look back within this system, no new system was imported from outside, you will see that our foodgrain production has increased from 55 million tonnes to 150 million tonnes. I would like to have a comparison made for the sake of those who are saying that nothing has happened in this country. Which other country has such a parallel The foodgrain production has increased from 55 million tonnes to 150 million tonnes. Power generation has increased from 5 million units to 140 million units. Crude oil production has increased from 0.26 million tonnes, that means less than a million tonnes, to 26 million tonnes and we are going to have 29 million tonnes, steel production from 1.1 million tonnes to 7.5 million tonnes and cement production from 2.7 million tonnes to 27 million tonnes. A country where you yourself are saying a large number of poor people are living, but still it is having a domestic rate of savings of about 22 to 23 per cent. This is the contribution of planning. This is the contribution of the party which is ruling today. This is the contribution of the system that a country is financing a plan of Rs. 110 thousand crores, where 93 per cent is out of its own savings and only 7 per cent is the contribution from external assistance. You are saying that it is a debt trap. What is the debt-servicing ratio in terms of our export earnings? Mr. Birla quoted some figures. You should have collected it. Many of the developed countries, with whom you try to compare us, their debt-servicing ratio is 32 I am not naming some other coun[Shri Pranab Kumar Mukherjee]

tries where the debt-servicing ratio has become totally irrelevant. But even their debtservicing ratio is within 14 per cent and we do hope that we have pursued a correct policy. Yes, the internal debt has increased. There is nothing wrong in it because if the Government invests Rs. 32 thousand crores in public sector. After all, huge commercial expenditure for the purpose of huge commercial activities is also being undertaken by the Government. I do agree with Mr. Jaswant Singh, to some extent, that here we should be cautious. We should not create a situation where what we invest we should not get a return on that. Because of that our anxiety is that the public sector must play the most crucial role and the investment which we are borrowing from the people and paying high rate of interest, at least we must get a return on that. But just to condemn and say that unless you have some more powers—for what I do not know—, unless the whole system is reviewed, the State cannot progress. I am not prepared to buy this thesis because within this system we have seen within the same parameters that if others can do, why some others cannot do. Sir. I have checked up the figure which Mr. Chatterjee was trying to point out is not correct. Except three States all other States are reaching their plan target in nominal terms. And quite a few of them, like Tamil Nadu, Maharashtra, as I have given the example, Karnataka, they are surpassing it.

In the case of two other States, the shortfall would be only five to six per cent and in regard to one State, I am afraid, whether it will be reaching even 50 or sixty per cent of the plan target.

AN HON. MEMBER: Which State?

SHRI PRANAB KUMAR MUKHERJEE You should not provoke me to name it.

(Interruption)

SHRI SURESH KALMADI: This is not the Finance Bill of West Bengal. This is the Finance Bill of the country.

SHRI PRANAB KUMAR MUKHER-JEE I am talking about the country. I

am not talking about West Bengal You should understand. This much intelligence you should have.

Sir, it is one of the main complaint that the centre is mopping up all the resources. (Interruption) You have developed the habit after two years that you do not listen to others. (Interruption) The whole thesis of Mr. Chatterjee and certain other Members is that there has been a serious distortion in planning. (Interruptions) Mr. Chatterjee, I am not yielding. Please take your seat. (Interruptions) Observe the Parliamentary practice. Please take your seat. (Interruption) My point is, it is not the case. As I said, most of the States have successfully achieved their plan target. A few of them have failed and if they have failed, they have failed because of their own mistakes. A lot of insinuations were made that I have shown my muscles in stopping the overdrafts. (Interruption)

SHRI DIPEN GHOSH: What is the performance of the Centre?

SHRI PRANAB KUMAR MUKHERJEE: That you have seen yourself.

SHRI DIPEN GHOSH: I have seen. That is why, I am telling you.

SHRI PRANAB KUMAR MUKHERJEE: If you have forgotten, I can repeat

AN HON. MEMBER: He was sleeping at that moment.

SHRI PRANAB KUMAR MUKHERJEE: Cement production has increased. The Sixth Plan target was 34.4 million tonnes and we may reach 34.3 million tonnes. In regard to crude oil, the target was 21.6 million tonnes and we may reach 29.6 million tonnes. Foodgrains production, the target was 153.6 million tonnes and we may reach 153 million tonnes. Fertilisers, the target was 4.2 million tonnes and we may reach 4.2 million tonnes.

SHRI DIPEN GHOSH: You quote the figures which suit you.

SHRI PRANAB KUMAR MUKHERJEE: Therefore, Sir, my point is that it is a totally wrong approach that if

development has not taken place in some States, it is because of the Centre.

I now come to the two or three other points which have been referred to by hon. Members. One such point is about agriculture. It is not my case that agriculturists should not get their due prices or the remunerative prices. I do not say that we have been able to do justice in all cases, all the years.' Mr. Verma is now on the other side. But he was with us. He himself will recall, what happened in the case of sugarcane after 1976-77 and 1977-78. Production reached a figure of 62 lakh tonnes. There after, the Government did not pay to the cane growers. Sugarcane was burnt and production came down, one year, to 49 lakh tonnes and in another year, to 42 lakh tonnes. From there, again, it has gone up to 80 lakh tonnes and in two consecutive years, we have had good production. Not because of magic. Not because of the blessings of Lord Indira. This is because of the policy pursued and this is because there has been a confidence in the minds of the growers that they will get proper price. I do not say that the entire arrear is being cleared. But definitely, this is an improvement over 1978-79. Otherwise, they would not have grown sugarcane. What has been the increase? In wheat, from 1980-81 to 1983-84, we have increased the price by 32.2 per cent; paddy, 38.9 per cent; coarse grains, 30.5 per sent; gram, 71.4 per cent; certain varieties of pulses, for example, Arhar, 48.5 per cent; groundnut, 65.8 per cent; cotton, 45.5 per cent; jute, 19.4 per cent. I do not say that the entire agricultural community is happy. But whatever is possible within the constraints, we have been able to do it. We have been able to do it and ensure that at least a situation is not created where a net exporter of sugar a country like India, will not have to import sugar from other countries. This is the improvement which has taken place. I am not quite sure whether it would be possible to

introduce the element of parity 6 P.M. between finished products and raw materials. Ideal situation. situation. But still it will take time. And

there is irresponsible trade unionism. People talk of lip service to the public sector. We are champions of the public sector, but when you see in the negotiations, the argument is not that I should get more because of merit, the argument is, I should get more because others have got more. If steel-gets "A" figure, the coal workers will say-I am not blaming so much all the workers, they are unfortunately the victims of their leaders— the trade union leaders will say that I should get so much not because of merit, but because steel has got so much, coal also should get a particular figure. And in the process all the trade union leaders who profess that they support public sector, who claim and say that they support public sector, have they ever spoken that yes, a time has come when you will have to introduce the concept of productivity, wages should be linked to productivity? Have you got that courage? You know that the moment you say that, all of them will run away and they will not listen to you. (Interruptions). Forget about INTUC. I am talking of the progressives. Therefore, my point is that time has come... (Interruptions). What I am pointing out is that a time has come when we shall have to think seriously. It is not my problem alone, it is your problem, it is my problem and it is the country's problem that we have invested Rs. 30,000 crores and we must get a due dividend out of it.

SHRI DIPEN GHOSH: But what is the share of the workers in the national productivity? Productivity has increased, but the workers are not getting their dues shares. Give them that status.

SHRI PRANAB KUMAR MUKHERJEE: So far as the public sector is concerned, I will just give you a figure. From 1970-71 the per capita emolument of the public sector employees was Rs. 5470 and in 1980-81 it has increased to Rs. 16235. In terms of percentage it is 196 per cent And what is the CPI increase—not the Communist Party of India, but the consumer price index? It is 140 per cent. That means this is the sector where they have been protected in real terms. And

[Shri Pranab Kumar Mukherjee]

can we not claim, can the country not claim, can't the community demand that a time has come when it must be linked with productivity?

SHRI DIPEN GHOSH: But what is the share of the workers'?

SHRI PRANAB KUMAR MUKHERJEE: So, the time has come and surely we cannot allow a sluation when there are 240 million working forces. I do agree with Shri Vikal, I do agree with Mr. Verma when they point out that there are 240 million working forces in this country and simply 16 to 17 millions who are working in the Central Government, in the State Governments or in the local self or quasi Government organisations, the entire resources cannot simply be ploughed back to them. A time has come when we have to create a work culture. I am not against the worker. I am all for them'. Let them get the due share. But at the same time, they simply cannot forget what is happening in other parts and they must also contribute in the process of development.

Sir, two or three other points and particularly the point of Mr. Matto I must cover. Almost every year he raises this Issue whether we can do something about it. Last time also I pointed out that here I cannot do anything even after being the Leader of this House and a Member belonging to this House for the last 16 years. This is the constitutional provision and we shall have to accept it. But on one point he will have to agree with me that the Rajva Sabha Members get the opportunity of making their suggestions at the General Discussion stage and some of them get reflected when the amendments to the Finance Bill are being brought. It' would, however, not be possible to have any mechanism where you will have the first opportunity of discussion and thereafter it will be sent to the other House. Because the constitutional provisions are very clear. It cannot be introduced in this House. A Money Bill can only be introduced in the Lok Sabha

and after the Lok Sabha has passed it, it will have to come to this House. We shall have to accept this position.

Regarding the financial year. I have appointed a Committee. In fact I am not committing the Government or myself or my Ministry because we have an open mind. I have received suggestions from almost all the Chief Ministers. Most of them have pointed out that there is a case for changing the financial year. My colleagues in the Central Ministries have also suggested it. But what it would be— whether it would be calendar year because there are various suggestions; somebody has suggested it can be from October, somebody has suggested that it can coincide with the calendar year, somebody has suggested that it can coincide with 1st of July—that is why I have appointed a very small group consisting of representatives of State Governments, Central Government and other authorities which I announced will be presided over by Mr. L. K. Jha. I am expecting to get their report shortly and thereafter it will be possible for us to take a final view. I do agree that there is a case, because it would be easier for us to make forecasts because the position of the major agricultural crops will be available and making a reasonable assessment, it would be possible for us to make forecasts and take decisions.

I think I have covered most of the points which the hon. Members referred to. Only to one point I- would like to draw your attention: i.e., certain provisions which we have made particularly about evading and avoiding the taxes. One point was made: why the tax base is so narrow? In a country like ours, it is bound to be narrow because how many people pay income tax? Only 46 lakhs. Forty-six lakh people file returns. Thirty-two to thirty-three lakh people pay taxes. You cannot have it on both hands. On the one hand, you will sayeven the Marxist Member, Shri Chatterjee, has gone to the extent of saying: "don't include City Compensatory Allowance while computing the taxable income", and on the other hand in the Assembly you will

say: "why is the income tax collection getting reduced? Why is the realisation getting reduced?" Tax collection is not , getting reduced. You look at the figures; they are available to you in the Budget documents, in net terms, in absolute terms, every year the figure is increasing. You check up the figures. And in net transfers to the States also you won't find any year when it has gone down except in one year. For the last ten years, you will find every year except in one year, and there were certairi other reasons for that. And when I said Rs. 39 crores I said because my experience has shown in the past that if there is better tax compliance, the net realisation would be more and the States' net share would not be less. Therefore 1 said it is only Rs. 39 crores. And nobody should try to explain that it is not Rs. 39 crores but it is a little more. As I mentioned, the major reason is that 40 per cent of the GDP is outside the tax net; we cannot impose taxes thereunder. Taxes have to be imposed at the State level on agriculture. Therefore 40 per cent of the GDP is outside the purview of your tax net. How can you expect the income tax or direct taxes to be proportionate to the GDP? It cannot be, because there are other areas. Indirect taxes increase is bound to take place

with rapid industrialisation. What was our base

when we started? And what is the base today?

Fifty years ago nobody could have imagined that the Finance Minister would be in a position to present tax proposals of Rs. 10,000 crores on Central Excise or Rs. 6000 crores on Customs. Because the industrial activity has increased, the lax burden has widened; and it is bound to

happen. Therefore there is no correlation

between what they try to project and what is the

reality.

Sir, I think most of the points which the hon. Members raised have been covered by me. I once again express my gratitude to all the Members who have made their contribution and some of the contributions are no doubt very valuable. I express my gratitude to them. With these words, I commend the Bill to the House.

MR. DEPUTY CHAIRMAN: The question is:

Cess (Amendment) Bill. 1984

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1984-85, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill. There are no amendments.

Clauses 2 to 55 were added to the Bill.

The First Schedule, the Second Schedule, the Third Schedule, the Fourth Schedule and the Fifth Schedule were added to the Bill.

Clause I, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MUKHERJEE: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

THE PUNJAB COMMERCIAL CROPS CESS (AMENDMENT) BILL, 1984

MR. DEPUTY CHAIRMAN: Now there is one small Bill—a one word Bill. I think the House can pass it without discussion.

SHRI DIPEN GHOSH (West Bengal): You can take it up on Saturday.

MR. DEPUTY CHAIRMAN: There are so many Bills on Saturday... (Interruptions')